

**DIRECTORATE GENERAL OF FOREIGN TRADE  
(DES-II SECTION)**

**MINUTES OF THE NORMS COMMITTEE-II  
MEETING No. 09/81-ALC2/2019 DATED 07.08.2019**

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: [nc2.dgft@nic.in](mailto:nc2.dgft@nic.in)
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 09/81 of Norms Committee-II for the year 2019-20 held on 07.08.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

| Sl. No.                | Name & Designation                      | Department |
|------------------------|-----------------------------------------|------------|
| 1.                     | Shri Rajesh Kumar Sahu, Director        | DoT        |
| 2.                     | Shri Manish Shukla, ADG (IP)            | DoT        |
| 3.                     | Shri A. K. Mishra, AIA                  | MoS        |
| 4.                     | Shri V.C. Agarwal, Consultant (TEC-3)   | DGFT       |
| 5.                     | Dr. Surendar Singh, Sr. Deputy Director | EEPC       |
| Officers in attendance |                                         |            |
| 1.                     | ShriShobhit Gupta, Dy. DGFT             | DGFT       |
| 2.                     | ShriAmit Kumar, Assistant Director      | DGFT       |

1. Minutes of Meeting No.08/81 held on 24.07.2019 were circulated amongst the members on 05.08.2019 for comments. Hence, the minutes are unanimously approved.

  
**SHOBHIT GUPTA**  
Dy. Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

Minutes of the cases discussed in the meeting are as below:-

**MEETING NUMBER:** 9/81-ALC2/2019

**MEETING DATE:** 07.08.2019

|                                                                                                                                                                                                                                                                                                   |                                    |                                              |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 1                                                                                                                                                                                                                                                                                                 | <b>Case No.:</b> 1/23/81-ALC2/2017 | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                   | HQ File :01/81/050/00500/AM18/     | RLA File :05/23/040/00041/AM10/              | Lic.No/Date:0510250513<br>08.10.2009      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                    |                                              |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                              |                                   |                                         |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------|-------------------------------------------|----------------|
| 2                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 2/8/81-ALC2/2013 | Party Name: EPSILON BATTERIES PVT. LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/81/050/00118/AM14/    | RLA File :08/24/040/00032/AM14/         | Lic.No/Date:0810120617<br>30.04.2013      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                   |                                         |                                           |                |

|                                                                                                                                                                                                                                                                                                          |                                      |                                              |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 3                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 307/14/81-ALC2/2018 | Party Name: SINICON CONTROLS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                          | HQ File :01/81/050/01025/AM19/       | RLA File :10/24/040/00008/AM16/              | Lic.No/Date:1010059143<br>19.05.2015      | Withdrawn      |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that <b>RA, Cochin</b> has updated the spreadsheet showing that the above AA has been issued <b>on net to net</b> basis. Therefore, the Committee decided to withdraw the case from the agenda.<br><br>Case is withdrawn. |                                      |                                              |                                           |                |

|                                                                                                                                                                                                                                                                                                          |                                      |                                              |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 4                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 316/14/81-ALC2/2018 | Party Name: SINICON CONTROLS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                          | HQ File :01/81/050/01034/AM19/       | RLA File :10/24/040/00029/AM16/              | Lic.No/Date:1010059223<br>31.07.2015      | Withdrawn      |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that <b>RA, Cochin</b> has updated the spreadsheet showing that the above AA has been issued <b>on net to net</b> basis. Therefore, the Committee decided to withdraw the case from the agenda.<br><br>Case is withdrawn. |                                      |                                              |                                           |                |



|                                                                                                                                                                                                                                                                                                          |                                              |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 326/14/81-ALC2/2018                                                                                                                                                                                                                                                                     | Party Name: SINICON CONTROLS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/01044/AM19/                                                                                                                                                                                                                                                                        | RLA File<br>:10/24/040/00057/AM16/           | Lic.No/Date:1010059287<br>08.10.2015      | Withdrawn      |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that <b>RA, Cochin</b> has updated the spreadsheet showing that the above AA has been issued <b>on net to net</b> basis. Therefore, the Committee decided to withdraw the case from the agenda.<br><br>Case is withdrawn. |                                              |                                           |                |

Case No.:331/14/81-ALC2/2018

Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.

Meet No/Date:9/81-ALC2/2019  
07.08.2019

Status:

HQ File  
:01/81/050/01049/AM19/

RLA File  
:07/24/040/00256/AM16/

Lic.No/Date:0710109067  
23.11.2015

Approved

**Decision:** The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendations of Consultant (TEC-3) as under:

| Sl. No. | ITCHS Code | Export Item                                            | Quantity    | ITCHS Code | Import Item               | Recommended Quantity                                                          |
|---------|------------|--------------------------------------------------------|-------------|------------|---------------------------|-------------------------------------------------------------------------------|
| 1       | 78019990   | Lead Alloy in the form of Ingots (Lead Calcium Alloy)  | 1550.000 MT | 78019920   | Lead Ingots (Impure Lead) | Allowed wastage of 2% on net content of lead as in both export & import items |
| 2       | 78019100   | Lead Alloy in the form of Ingots (Lead Antimony Alloy) | 200.000 MT  |            |                           |                                                                               |

**Note: Lead content in the import item should be 98%.**

RA concerned may take suitable consequential action accordingly.

|                                                                                                                                                          |                                            |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 25/22/81-ALC2/2015                                                                                                                      | Party Name: LS CABLE INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00462/AM16/                                                                                                                        | RLA File<br>:05/23/040/00324/AM16/         | Lic.No/Date:0510396433<br>26.11.2015      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representatives of DoT: |                                            |                                           |                |

7

| Sl. No. | ITCHS Code | Import Item                                             | Recommended Quantity                     |
|---------|------------|---------------------------------------------------------|------------------------------------------|
| 1       | 76051999   | 10 Percent COPPER CLAD ALUMINIUM WIRE 3.89MM D 3.89MM D | 1.01 Kg/Kg content in the export product |
| 2       | 39011010   | LOW DENSITY POLYETHYLENE (LDPE) INSULATION              | 1.02 Kg/Kg                               |

|   |          |                                                                                 |                                          |
|---|----------|---------------------------------------------------------------------------------|------------------------------------------|
|   |          | COMPUND DFDB-1254 NT DFDB-1254 NT                                               | content in the export product            |
| 3 | 39011010 | HIGH DENSITY POLYETHYLENE (HDPE) INSULATION COMPOUND DGDA- 6944 NT DGDA-6944 NT | 1.02 Kg/Kg content in the export product |
| 4 | 32061900 | NUCLEATING AGENT MASTERBATCH DFNA-0012NT DFNA-0012NT                            | 1.02 Kg/Kg content in the export product |
| 5 | 74091900 | COPPER STRIP OF-OK C102 0.8TX40.5 MM OK C102 0.8TX40.5 MM                       | 1.01 Kg/Kg content in the export product |
| 6 | 39019090 | BROSTAR LE8707 LLD POLYETHYLENE LE8707 LLD                                      | 1.02 Kg/Kg content in the export product |

RA concerned may take suitable consequential action accordingly.

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                             |                                           |                |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|-------------------------------------------|----------------|
| 8 | <b>Case No.:</b> 41/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|   | HQ File<br>:01/81/050/00759/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:10/24/040/00077/AM16/                          | Lic.No/Date:1010059340<br>10.12.2015      | Deferred       |
|   | <b>Decision:</b> The Committee considered the case as per agenda and noted that MeitY has sought following information from the applicant vide letter. No.: P-17(19)/2019-IPHW dated 25.07.2019: <ol style="list-style-type: none"> <li>1. Details of export product i.e. design, drawing, calculation etc.</li> <li>2. Quantity of import item required for manufacturing per unit export product separately.</li> <li>3. Wastage claimed in manufacturing process.</li> <li>4. Justification for the wastage claimed.</li> </ol> The case stands deferred. |                                                             |                                           |                |

|   |                                                                                                                                                                                                                                                                                                   |                                              |                                           |                |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 9 | <b>Case No.:</b> 3/14/81-ALC2/2018                                                                                                                                                                                                                                                                | Party Name: SINICON CONTROLS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|   | HQ File<br>:01/81/050/00721/AM19/                                                                                                                                                                                                                                                                 | RLA File<br>:10/24/040/00097/AM16/           | Lic.No/Date:1010059374<br>21.01.2016      | Withdrawn      |
|   | <b>Decision:</b> The Committee considered the case as per the agenda and noted that RA, Cochin has updated the spreadsheet showing that the above AA has been issued <b>on net to net</b> basis. Therefore, the Committee decided to withdraw the case from the agenda.<br><br>Case is withdrawn. |                                              |                                           |                |

|    |                                                                                                                                                                                                                                                                |                                                   |                                           |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 10 | <b>Case No.:</b> 42/8/81-ALC2/2018                                                                                                                                                                                                                             | Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00424/AM19/                                                                                                                                                                                                                              | RLA File<br>:07/24/040/00406/AM16/                | Lic.No/Date:0710109567<br>24.03.2016      | Approved       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.08.2019 given by Consultant (TEC-1). (Copy enclosed)<br>RA concerned may take suitable consequential action accordingly. |                                                   |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                      |                                                    |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|----------------------------------------------------|-------------------------------------------|----------------|
| 11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | <b>Case No.:</b> 360/14/81-ALC2/2018 | Party Name: AXON INTERCONNECTORS AND WIRES PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File<br>:01/81/050/01078/AM19/    | RLA File<br>:07/24/040/00422/AM16/                 | Lic.No/Date:0710109572<br>28.03.2016      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 05.08.2019 given by Consultant (TEC-3) as under: <ol style="list-style-type: none"> <li>Quantity of import items at Sl. No. 1 to 10, 16, 18 to 60 &amp; 62 may be allowed under <b>General Note- 4.</b></li> <li>Quantity of import items at Sl. No. 11 to 15, 17, 61 &amp; 63 may be allowed on <b>Net to Net basis.</b></li> </ol> <p>RA concerned may take suitable consequential action accordingly.</p> |                                      |                                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                          |                                     |                                              |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 12                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 10/14/81-ALC2/2018 | Party Name: SINICON CONTROLS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                          | HQ File<br>:01/81/050/00728/AM19/   | RLA File<br>:10/24/040/00002/AM17/           | Lic.No/Date:1010059458<br>13.04.2016      | Withdrawn      |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that <b>RA, Cochin</b> has updated the spreadsheet showing that the above AA has been issued <b>on net to net</b> basis. Therefore, the Committee decided to withdraw the case from the agenda. <p>Case is withdrawn.</p> |                                     |                                              |                                           |                |

|                                                                                                                                                                                                                                                                                                       |                                     |                                    |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 13                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 40/14/81-ALC2/2018 | Party Name: ULTRA FOIL             | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00758/AM19/   | RLA File<br>:05/24/040/00137/AM17/ | Lic.No/Date:0510398870<br>22.06.2016      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to DPIIT on 31.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. <p>The case stands deferred.</p> |                                     |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                  |                                    |                                                   |                                           |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 14                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 69/8/81-ALC2/2018 | Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00451/AM19/  | RLA File<br>:07/24/040/00101/AM17/                | Lic.No/Date:0710110119<br>19.07.2016      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. <p>The case stands deferred.</p> |                                    |                                                   |                                           |                |

|    |                                                                                                                                                                                                                                                                                             |                                        |                                           |                |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|----------------|
| 15 | <b>Case No.:28/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                          | Party Name: FCI OEN CONNECTORS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00746/AM19/                                                                                                                                                                                                                                                           | RLA File<br>:10/24/040/00040/AM17/     | Lic.No/Date:1010059574<br>08.08.2016      | Withdrawn      |
|    | <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that RA, Cochin has updated the spreadsheet showing that the norms have been fixed for the above AA. Therefore, the Committee decided to withdraw the case from the agenda.</p> <p>Case is withdrawn.</p> |                                        |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                             |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|-------------------------------------------|----------------|
| 16 | <b>Case No.:32/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00750/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:10/24/040/00060/AM17/                          | Lic.No/Date:1010059610<br>19.09.2016      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: P-17(20)/2019-IPHW dated 26.07.2019:</p> <ol style="list-style-type: none"> <li>1. Details of export product i.e. design, drawing, calculation etc.</li> <li>2. Quantity of import item required for manufacturing per unit export product separately.</li> <li>3. Wastage claimed in manufacturing process.</li> <li>4. Justification of wastage.</li> </ol> <p>The case stands deferred.</p> |                                                             |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                            |                                           |                |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 17 | <b>Case No.:10/11/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name: MICRO TECH.CNC PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00626/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:04/24/040/00128/AM17/         | Lic.No/Date:0410162481<br>09.11.2016      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 and followed by final reminder on 13.05.2019. The applicant vide email dated 30.05.2019 requested some time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.</p> <p>The case stands deferred.</p> |                                            |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                         |                                                   |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 18 | <b>Case No.:93/8/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                       | Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00475/AM19/                                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00205/AM17/                | Lic.No/Date:0710110653<br>16.11.2016      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                   |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                         |                                                   |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 19 | <b>Case No.:</b> 197/14/81-ALC2/2018                                                                                                                                                                                                                                                                                    | Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00915/AM19/                                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00272/AM17/                | Lic.No/Date:0710110885<br>02.01.2017      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                   |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                         |                                                   |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 20 | <b>Case No.:</b> 38/8/81-ALC2/2018                                                                                                                                                                                                                                                                                      | Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00420/AM19/                                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00327/AM17/                | Lic.No/Date:0710111037<br>31.01.2017      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                   |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                         |                                                   |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 21 | <b>Case No.:</b> 60/8/81-ALC2/2018                                                                                                                                                                                                                                                                                      | Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00442/AM19/                                                                                                                                                                                                                                                                                       | RLA File<br>:07/24/040/00091/AM18/                | Lic.No/Date:0710111859<br>05.07.2017      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                   |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                           |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 22 | <b>Case No.:</b> 35/17/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: R.R.KABEL LIMITED,     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00345/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00815/AM16/ | Lic.No/Date:0310815094<br>09.08.2017      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant was called for personal hearing along with certain information to explain the case before Norms Committee. However, the applicant vide email dated 06.08.2019 requested for two weeks of time to appear for personal hearing as the requisite information is under preparation. Therefore, the Committee decided to call the applicant for personal hearing in the forthcoming NC meeting.</p> <p>The case stands deferred.</p> |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                  |                                   |                                                         |                                               |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------|-----------------------------------------------|----------------|
| 23                                                                                                                                                                                                                                                                                                               | <b>Case No.:83/8/81-ALC2/2018</b> | Party Name: LM WIND<br>POWER BLADES [INDIA]<br>PVT. LTD | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00465/AM19/ | RLA File<br>:07/24/040/00153/AM18/                      | Lic.No/Date:0710112320<br>27.10.2017          | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                   |                                                         |                                               |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                   |                                                         |                                               |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------|-----------------------------------------------|----------------|
| 24                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <b>Case No.:5/7/81-ALC2/2018</b>  | Party Name: DIAMOND<br>ENGINEERING<br>(CHENNAI) PVT LTD | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00382/AM19/ | RLA File<br>:04/24/040/00158/AM18/                      | Lic.No/Date:0410163694<br>14.11.2017          | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and keeping in view written comments given by DPIIT vide U.O. No.: P-47011/119/2019-TSW dated 07.08.2019, the Committee decided to allow 2% wastage on net contents of each item of import with accountability clause. RA, Chennai would obtain specific quantities of each item of import i.e. Plate, Beam, Channel & Angle and should mention weight of each item in the export product. Import may also be allowed with specific quantities of each item.<br><br>RA concerned may take suitable consequential action accordingly. |                                   |                                                         |                                               |                |

|                                                                                                                                                                                                                                                                                                                  |                                   |                                                         |                                               |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------|-----------------------------------------------|----------------|
| 25                                                                                                                                                                                                                                                                                                               | <b>Case No.:92/8/81-ALC2/2018</b> | Party Name: LM WIND<br>POWER BLADES [INDIA]<br>PVT. LTD | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00474/AM19/ | RLA File<br>:07/24/040/00220/AM18/                      | Lic.No/Date:0710112408<br>14.11.2017          | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                   |                                                         |                                               |                |

|                                                                                                                                                                                                                                                                                                                  |                                   |                                                         |                                               |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------------------|-----------------------------------------------|----------------|
| 26                                                                                                                                                                                                                                                                                                               | <b>Case No.:91/8/81-ALC2/2018</b> | Party Name: LM WIND<br>POWER BLADES (INDIA)<br>PVT. LTD | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00473/AM19/ | RLA File<br>:07/24/040/00230/AM18/                      | Lic.No/Date:0710112465<br>27.11.2017          | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                   |                                                         |                                               |                |

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                        |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 7/21/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00448/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:04/24/040/00153/AM18/                     | Lic.No/Date:0410163738<br>28.11.2017      | Deferred       |
| <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 18.07.2019 is incomplete as informed by Consultant (TEC-3) due to following reasons:</p> <p>27</p> <ol style="list-style-type: none"> <li>1. Details of sets are not provided.</li> <li>2. Export quantity reduced from 546 to 324, but no reduction in imported inputs.</li> <li>3. Calculations &amp; details of components are not provided.</li> </ol> <p>Therefore, the Committee decided to ask a clarification from the applicant on the above mentioned deficiencies.</p> <p>The case stands deferred.</p> |                                                        |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                    |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 25/24/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: R.R.KABEL LIMITED,     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00527/AM18/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/00670/AM18/ | Lic.No/Date:0310817483<br>04.12.2017      | Deferred       |
| <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant was called for personal hearing along with certain information to explain the case before Norms Committee. The applicant vide email dated 06.08.2019 requested for two weeks of time to appear for personal hearing as the requisite information is under preparation. Therefore, the Committee decided to call the applicant for personal hearing in the forthcoming NC meeting.</p> <p>28</p> <p>The case stands deferred.</p> |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                 |                                    |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 43/3/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                              | Party Name: GRAVITA INDIA LTD      | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00120/AM19/                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:13/24/040/00046/AM18/ | Lic.No/Date:1310048823<br>04.01.2018      | Deferred       |
| <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.</p> <p>29</p> <p>The case stands deferred.</p> |                                    |                                           |                |

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

|                                                                                                                                                                                                                                                                                                                     |                                    |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:362/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                 | Party Name: TRAFOMEC INDIA PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/01080/AM19/                                                                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00296/AM18/ | Lic.No/Date:0710112727<br>23.01.2018      | Deferred       |
| 30 <b>Decision:</b> The Committee considered the case as per agenda and noted that DPIIT informed vide U.O. No.: P-47011/215/2019-TSW dated 07.08.2019 that the case does not pertain to it and may be consulted with MSME. Therefore, the Committee decided to refer the case to MSME for examination of the case. |                                    |                                           |                |
| The case stands deferred.                                                                                                                                                                                                                                                                                           |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                     |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:33/5/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: COSMOS ENGITECH PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00241/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:34/24/040/00291/AM18/  | Lic.No/Date:3410043830<br>24.01.2018      | Deferred       |
| 31 <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by reminder on 19.07.2019. The applicant vide email dated 24.06.2019 intimated that it has already furnished the requisite information. However, no such information is found. Hence, the Committee decided to inform the applicant seek requisite information. |                                     |                                           |                |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                  |                                          |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:3/2/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                 | Party Name: ANGELS ALUMINIUM CORPORATION | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00008/AM19/                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/94/040/00933/AM18/       | Lic.No/Date:0310819231<br>19.02.2018      | Deferred       |
| 32 <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. |                                          |                                           |                |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                        |                                          |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     |                                     |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:34/5/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: COSMOS ENGITECH PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00242/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:34/24/040/00315/AM18/  | Lic.No/Date:3410043899<br>19.02.2018      | Deferred       |
| 33 <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by reminder on 19.07.2019. The applicant vide email dated 24.06.2019 intimated that it has already furnished the requisite information. However, no such information is found. Hence, the Committee decided to inform the applicant seek requisite information. |                                     |                                           |                |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                     |                                           |                |

|                                                                                                                                                                                                                                                                                                           |                                    |                                                   |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 34                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 40/8/81-ALC2/2018 | Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00422/AM19/  | RLA File<br>:07/24/040/00302/AM18/                | Lic.No/Date:0710112899<br>28.02.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred. |                                    |                                                   |                                           |                |

|                                                                                                                                                                                                                                                                                                           |                                    |                                                   |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 35                                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 43/8/81-ALC2/2018 | Party Name: LM WIND POWER BLADES [INDIA] PVT. LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00425/AM19/  | RLA File<br>:07/24/040/00317/AM18/                | Lic.No/Date:0710112925<br>05.03.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred. |                                    |                                                   |                                           |                |

|                                                                                                                                                                                                                                                                  |                                   |                                             |                                           |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------|-------------------------------------------|----------------|
| 36                                                                                                                                                                                                                                                               | <b>Case No.:</b> 2/1/81-ALC2/2018 | Party Name: KIRTANLAL STEEL PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00002/AM19/ | RLA File<br>:03/94/040/00878/AM18/          | Lic.No/Date:0310820384<br>11.04.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred. |                                   |                                             |                                           |                |

37

|                                                                                                                                                                                                                                                                                                                                                                      |                                                             |                                           |                |            |                           |                                                                  |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|-------------------------------------------|----------------|------------|---------------------------|------------------------------------------------------------------|
| <b>Case No.:</b> 81/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                  | Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |            |                           |                                                                  |
| HQ File<br>:01/81/050/00799/AM19/                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:07/24/040/00005/AM19/                          | Lic.No/Date:0710113159<br>19.04.2018      | Approved       |            |                           |                                                                  |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendations of Consultant (TEC-3) as under: |                                                             |                                           |                |            |                           |                                                                  |
| Sl. No.                                                                                                                                                                                                                                                                                                                                                              | ITCHS Code                                                  | Export Item                               | Quantity       | ITCHS Code | Import Item               | Recommended Quantity                                             |
| 1                                                                                                                                                                                                                                                                                                                                                                    | 78011000                                                    | Lead Ingots 99.97% Min ( Pure Lead )      | 1000.000 MT    | 78019920   | Lead Ingots (Impure Lead) | Allowed wastage of 2% on net content of lead as in both export & |
| 2                                                                                                                                                                                                                                                                                                                                                                    | 78019990                                                    | Lead Alloy in the form of Ingots          | 1000.000 MT    |            |                           |                                                                  |

|   |          |                                                        |            |  |  |              |
|---|----------|--------------------------------------------------------|------------|--|--|--------------|
|   |          | (Lead Calcium Alloy)                                   |            |  |  | import items |
| 3 | 78019100 | Lead Alloy in the form of Ingots (Lead Antimony Alloy) | 500.000 MT |  |  |              |

**Note:** Lead content in the import item should be 98%.

RA concerned may take suitable consequential action accordingly.

|    |                                                                                                                                                                                                                                                                                                                  |                                     |                                           |                |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| 38 | <b>Case No.:</b> 82/14/81-ALC2/2018                                                                                                                                                                                                                                                                              | Party Name: TRAFOMECH INDIA PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00800/AM19/                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00011/AM19/  | Lic.No/Date:0710113216<br>02.05.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that DPIIT informed vide U.O. No.: P-47011/215/2019-TSW dated 07.08.2019 that the case does not pertain to it and may be consulted with MSME. Therefore, the Committee decided to refer the case to MSME for examination of the case. |                                     |                                           |                |
|    | The case stands deferred.                                                                                                                                                                                                                                                                                        |                                     |                                           |                |

| 39      | <b>Case No.:</b> 145/5/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: UM CABLES LTD.             | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b>   |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
|---------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|------------------|---------|------------|-------------|----------------------|--|-------------------|------------------|---|----------|------------------|----|--------------|---|----------|---------------|----|------------|---|----------|----------------------------------------|----|------------|---|----------|----------------|----|------------|
|         | HQ File<br>:01/81/050/00353/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/01124/AM18/     | Lic.No/Date:0310820991<br>15.05.2018      | Approved         |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
|         | <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representatives of DoT:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |                                        |                                           |                  |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
|         | <table border="1"> <thead> <tr> <th rowspan="2">Sl. No.</th><th rowspan="2">ITCHS Code</th><th rowspan="2">Import Item</th><th colspan="2">Recommended Quantity</th></tr> <tr> <th>Allowed % wastage</th><th>Allowed Quantity</th></tr> </thead> <tbody> <tr> <td>1</td><td>74081190</td><td>COPPER WIRE RODS</td><td>1%</td><td>2,61,902.200</td></tr> <tr> <td>2</td><td>39012000</td><td>HDPE COMPOUND</td><td>2%</td><td>61,249.220</td></tr> <tr> <td>3</td><td>76071994</td><td>Aluminium Foil Coated With Co-Polymers</td><td>2%</td><td>49,003.950</td></tr> <tr> <td>4</td><td>39011010</td><td>LLDPE Compound</td><td>2%</td><td>98,457.810</td></tr> </tbody> </table> |                                        |                                           |                  | Sl. No. | ITCHS Code | Import Item | Recommended Quantity |  | Allowed % wastage | Allowed Quantity | 1 | 74081190 | COPPER WIRE RODS | 1% | 2,61,902.200 | 2 | 39012000 | HDPE COMPOUND | 2% | 61,249.220 | 3 | 76071994 | Aluminium Foil Coated With Co-Polymers | 2% | 49,003.950 | 4 | 39011010 | LLDPE Compound | 2% | 98,457.810 |
| Sl. No. | ITCHS Code                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Import Item                            | Recommended Quantity                      |                  |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
|         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                        | Allowed % wastage                         | Allowed Quantity |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
| 1       | 74081190                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | COPPER WIRE RODS                       | 1%                                        | 2,61,902.200     |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
| 2       | 39012000                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | HDPE COMPOUND                          | 2%                                        | 61,249.220       |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
| 3       | 76071994                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Aluminium Foil Coated With Co-Polymers | 2%                                        | 49,003.950       |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
| 4       | 39011010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | LLDPE Compound                         | 2%                                        | 98,457.810       |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |
|         | RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                        |                                           |                  |         |            |             |                      |  |                   |                  |   |          |                  |    |              |   |          |               |    |            |   |          |                                        |    |            |   |          |                |    |            |

|    |                                                                                                                                                                                                                                                                                                                                |                                               |                                           |                |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------|
| 40 | <b>Case No.:</b> 114/3/81-ALC2/2018                                                                                                                                                                                                                                                                                            | Party Name: VIKARSH STAMPINGS INDIA PVT. LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00191/AM19/                                                                                                                                                                                                                                                                                              | RLA File<br>:31/83/040/00018/AM19/            | Lic.No/Date:3110067051<br>15.05.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that MeitY informed that certain clarifications were asked to the applicant on 22.07.2019 & 07.08.2019 for examination of the case. However, no information has been received yet. Hence, the Committee decided to wait for reply of the applicant. |                                               |                                           |                |
|    | The case stands deferred.                                                                                                                                                                                                                                                                                                      |                                               |                                           |                |

SHOBHIT GUPTA

Dy. Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

|                                                                                                                                                                                                                                                                                                                     |                                    |                                    |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 41                                                                                                                                                                                                                                                                                                                  | <b>Case No.:126/5/81-ALC2/2018</b> | Party Name: SIEMENS LIMITED        | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00334/AM19/  | RLA File<br>:03/95/040/00094/AM19/ | Lic.No/Date:0310821041<br>17.05.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to DHI for examination of the case on 26.06.2019 & 06.08.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                    |                                    |                                           |                |

4  
2

|                                                                                                                                                                                                                  |                                                      |                                                                                                                                                    |            |         |            |                            |                                           |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------|------------|---------|------------|----------------------------|-------------------------------------------|
| Case No.:97/14/81-ALC2/2018                                                                                                                                                                                      | Party Name: RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019                                                                                                          | Status:    |         |            |                            |                                           |
| HQ File<br>:01/81/050/00815/AM19/                                                                                                                                                                                | RLA File<br>:02/24/040/00044/AM19/                   | Lic.No/Date:0210208523<br>25.06.2018                                                                                                               | Approved   |         |            |                            |                                           |
| Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0210207640 dated 30.05.2017 in meeting No. 15/81 dated 17.10.2017 as under: |                                                      |                                                                                                                                                    |            |         |            |                            |                                           |
| Sl. No.                                                                                                                                                                                                          | ITCHS Code                                           | Export Item                                                                                                                                        | Quantity   | Sl. No. | ITCHS Code | Import Item                | Recommended Quantity                      |
| 1                                                                                                                                                                                                                | 73029090                                             | MANUFACTURE AND SUPPLY OF 1 IN 12 TURNOUTS WITH INTEGRATED GLUED - INSULATED RAIL JOINTS FOR 60E1 R350 HT RAILS WITH ALL FITTINGS AND FASTERNINGS. | 19.000 Set | 1       | 73029090   | RAIL 60E1 13 MITER 243 PCS | 1.02 Kgs/Kg content in the export product |
| 2                                                                                                                                                                                                                | 73029090                                             | MANUFACTURE AND SUPPLY OF 1 IN 8.5 TURNOUTS WITH INTEGRATED GLUED INSULATED RAIL JOINTS - FOR 60E1 R350 HT RAILS WITH ALL FITTINGS AND FASTENINGS. | 7.000 Set  | 2       | 73029090   | RAIL 60E1 12 MITER 75 PCS  |                                           |
| 3                                                                                                                                                                                                                | 73029090                                             | R350 HT RAILS (IN LENGTH OF 12 TO 13M)                                                                                                             | 1.500 MT   |         |            |                            |                                           |

RA concerned may take suitable consequential action accordingly.

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                      |                                           |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 43                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <b>Case No.:</b> 111/14/81-ALC2/2018 | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00829/AM19/    | RLA File<br>:07/24/040/00084/AM19/        | Lic.No/Date:0710113582<br>13.07.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 03.07.2019 is deficient as the applicant didn't give any reply to queries but furnished a copy of the application. Therefore, the Committee decided to seek again from the applicant to furnish following information again as per advice of Consultant (TEC-3): <ol style="list-style-type: none"> <li>1.Calculation of raw material with justification.</li> <li>2.Use of each raw material.</li> </ol> <p>The case stands deferred.</p> |                                      |                                           |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                              |                                     |                                      |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------|-------------------------------------------|----------------|
| 44                                                                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:</b> 110/5/81-ALC2/2018 | Party Name: POLYNOVA INDUSTRIES LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                              | HQ File<br>:01/81/050/00318/AM19/   | RLA File<br>:03/95/040/00089/AM19/   | Lic.No/Date:0310822367<br>17.07.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. <p>The case stands deferred.</p> |                                     |                                      |                                           |                |

|                                                                                                                                                                                                                                                                                                     |                                     |                                                 |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 45                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 133/5/81-ALC2/2018 | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00341/AM19/   | RLA File<br>:03/95/040/00331/AM19/              | Lic.No/Date:0310822348<br>17.07.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. <p>The case stands deferred.</p> |                                     |                                                 |                                           |                |

|                                                                                                                                                                                                                                                                                                                                   |                                     |                                               |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-----------------------------------------------|-------------------------------------------|----------------|
| 46                                                                                                                                                                                                                                                                                                                                | <b>Case No.:</b> 146/5/81-ALC2/2018 | Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                   | HQ File<br>:01/81/050/00354/AM19/   | RLA File<br>:32/24/040/00020/AM19/            | Lic.No/Date:3210078574<br>18.07.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 25.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> MSME for expediting the comments. <p>The case stands deferred.</p> |                                     |                                               |                                           |                |



|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                           |                                           |                |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 47 | <b>Case No.:</b> 122/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00840/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00096/AM19/        | Lic.No/Date:0710113626<br>24.07.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 03.07.2019 is deficient as the applicant didn't give any reply to queries but furnished a copy of the application. Therefore, the Committee decided to seek again from the applicant to furnish following information again as per advice of Consultant (TEC-3): <ol style="list-style-type: none"> <li>1. Calculation of raw material with justification.</li> <li>2. Use of each raw material.</li> </ol> The case stands deferred. |                                           |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                           |                                           |                |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 48 | <b>Case No.:</b> 129/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00847/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00095/AM19/        | Lic.No/Date:0710113625<br>24.07.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 03.07.2019 is deficient as the applicant didn't give any reply to queries but furnished a copy of the application. Therefore, the Committee decided to seek again from the applicant to furnish following information again as per advice of Consultant (TEC-3): <ol style="list-style-type: none"> <li>1. Calculation of raw material with justification.</li> <li>2. Use of each raw material.</li> </ol> The case stands deferred. |                                           |                                           |                |

|    |                                                                                                                                                                                                                                                       |                                    |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 49 | <b>Case No.:</b> 108/10/81-ALC2/2018                                                                                                                                                                                                                  | Party Name: APL METALS LIMITED     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00589/AM19/                                                                                                                                                                                                                     | RLA File<br>:02/24/040/00069/AM19/ | Lic.No/Date:0210208615<br>01.08.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 05.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br>The case stands deferred. |                                    |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                             |                                                 |                                           |                |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 50 | <b>Case No.:</b> 18/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                         | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00499/AM19/                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00359/AM19/              | Lic.No/Date:0310822770<br>01.08.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. |                                                 |                                           |                |

|    |                                                                                                                                                                                                                                                                                                          |                                    |                                           |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 51 | <b>Case No.:</b> 5/10/81-ALC2/2018                                                                                                                                                                                                                                                                       | Party Name: MODISON METALS LTD.    | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00486/AM19/                                                                                                                                                                                                                                                                        | RLA File<br>:03/95/040/00439/AM19/ | Lic.No/Date:0310822894<br>07.08.2018      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                    |                                           |                |

|    |                                                                                                                                                                                                                                                                                                          |                                                 |                                           |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 52 | <b>Case No.:</b> 124/10/81-ALC2/2018                                                                                                                                                                                                                                                                     | Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00605/AM19/                                                                                                                                                                                                                                                                        | RLA File<br>:34/24/040/00146/AM19/              | Lic.No/Date:3410044397<br>08.08.2018      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                 |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                           |                |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 53 | <b>Case No.:</b> 42/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                              | Party Name: VARDHMAN IMPEX         | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00523/AM19/                                                                                                                                                                                                                                                                                                                                | RLA File<br>:05/24/040/00281/AM19/ | Lic.No/Date:0510407475<br>08.08.2018      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 03.06.2019 followed by reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind MSME for expediting comments.</p> <p>The case stands deferred.</p> |                                    |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                          |                                                 |                                           |                |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 54 | <b>Case No.:</b> 34/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                      | Party Name: SHIVA UTENSILS INDUSTRIES PVT. LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00515/AM19/                                                                                                                                                                                                                                                                                                        | RLA File<br>:05/24/040/00289/AM19/              | Lic.No/Date:0510407526<br>14.08.2018      | Deferred       |
|    | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 25.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> MSME for expediting the comments.</p> <p>The case stands deferred.</p> |                                                 |                                           |                |

  
SHOBHIT GUPTA

Dy. Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                      |                                           |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 55                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 130/14/81-ALC2/2018 | Party Name: TATA POWER SOLAR SYSTEMS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00848/AM19/    | RLA File<br>:07/24/040/00113/AM19/        | Lic.No/Date:0710113742<br>23.08.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 03.07.2019 is deficient as the applicant didn't give any reply to queries but furnished a copy of the application. Therefore, the Committee decided to seek again from the applicant to furnish following information again as per advice of Consultant (TEC-3): <ol style="list-style-type: none"> <li>1. Calculation of raw material with justification.</li> <li>2. Use of each raw material.</li> </ol> <p>The case stands deferred.</p>                                                                                                                                         |                                      |                                           |                                           |                |
| 56                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 12/10/81-ALC2/2018  | Party Name: POLYCAB WIRES PVT.LTD.        | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00493/AM19/    | RLA File<br>:03/95/040/00402/AM19/        | Lic.No/Date:0310823286<br>27.08.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 30.07.2019 given by Consultant (TEC-3). (Copy enclosed) <p>RA concerned may take suitable consequential action accordingly.</p>                                                                                                                                                                                                                                                                                                                                                                                                                               |                                      |                                           |                                           |                |
| 57                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 141/14/81-ALC2/2018 | Party Name: ABB INDIA LIMITED.            | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00859/AM19/    | RLA File<br>:07/24/040/00136/AM19/        | Lic.No/Date:0710113784<br>29.08.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 27.05.2019 for examination of the case. However, DHI showed its inability to offer their comments. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendation of Consultant (TEC-3) as under: <ol style="list-style-type: none"> <li>1. The import items which are in Kg. and meter may be allowed on <b>Net to Net</b> to basis.</li> <li>2. The import items which are in numbers may be allowed under <b>General Note-4</b>.</li> </ol> <p>RA concerned may take suitable consequential action accordingly.</p> |                                      |                                           |                                           |                |
| 58                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:</b> 142/14/81-ALC2/2018 | Party Name: CHAMBAL ALUMS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File<br>:01/81/050/00860/AM19/    | RLA File<br>:13/24/040/00093/AM19/        | Lic.No/Date:1310049048<br>29.08.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendation of Consultant (TEC-3) as under:                                                                                                                                                                                                                                                                                                                              |                                      |                                           |                                           |                |

| ITCHS Code | Export Item                                                               | Quantity   | ITCHS Code | Import Item                                 | Recommended Quantity |
|------------|---------------------------------------------------------------------------|------------|------------|---------------------------------------------|----------------------|
| 78011000   | Lead Ingots 99.97% Purity Lead content in the export product is 199.94 MT | 200.000 MT | 78019920   | Remelted Lead Ingots Lead content 95 to 97% | As applied for       |

RA concerned may take suitable consequential action accordingly.

|                                                                                                                                                                                                                                                                   |                                   |                                           |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 59                                                                                                                                                                                                                                                                | <b>Case No.:6/10/81-ALC2/2018</b> | Party Name: OETIKER INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                   | HQ File :01/81/050/00487/AM19/    | RLA File :03/95/040/00534/AM19/           | Lic.No/Date:0310823417<br>29.08.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. |                                   |                                           |                                           |                |
| The case stands deferred.                                                                                                                                                                                                                                         |                                   |                                           |                                           |                |

60

|                                                                                                                                                                                 |                                                                                                                          |                                           |            |                 |                      |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|------------|-----------------|----------------------|
| Case No.:2/11/81-ALC2/2018                                                                                                                                                      | Party Name:<br>VENKATESWARA<br>WIRES PVT. LTD.                                                                           | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:    |                 |                      |
| HQ File<br>:01/81/050/00618/AM19/                                                                                                                                               | RLA File<br>:13/24/040/00089/AM19/                                                                                       | Lic.No/Date:1310049054<br>31.08.2018      | Approved   |                 |                      |
| <b>Decision:</b> The Committee considered the case as per agenda decided to fix the ad-hoc norms as per written comments dated 05.08.2019 given by Consultant (TEC-3) as under: |                                                                                                                          |                                           |            |                 |                      |
| ITCHS Code                                                                                                                                                                      | Export Item                                                                                                              | Quantity                                  | ITCHS Code | Import Item     | Recommended Quantity |
| 85446090                                                                                                                                                                        | 1100 Volts Grade Aerial Bunched XLPE Cable Size-3*35+1*16+1*25 Sq MM (Al conductor cable & weight of cable 514.09 Kg/Km) | 407200.000 Kg                             | 76011010   | ALUMINUM INGOTS | As applied for       |
|                                                                                                                                                                                 |                                                                                                                          |                                           | 39011090   | XLPE COMPOUND   |                      |
| <b>Note:</b> The description “Al conductor cable & weight of cable 514.09 Kg/Km” may be added in the description of export item.                                                |                                                                                                                          |                                           |            |                 |                      |
| RA concerned may take suitable consequential action accordingly.                                                                                                                |                                                                                                                          |                                           |            |                 |                      |

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

| Case No.:146/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                             | Party Name: ANGELS ALUMINIUM CORPORATION                                                                                                                                                                                                                                                                                                                                                                                                                                           | Meet No/Date:9/81-ALC2/2019<br>07.08.2019       | Status:                                                       |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|---------------------------------------------------------------|---------|------------|-------------|----------------------|---|----------|-------------------------------------------------|---------------------------------------------------------------|---|----------|-------------------------------------------------|---|----------|-------------------------------------------------|
| HQ File :01/81/050/00864/AM19/                                                                                                                                                                                                                                                                                                                           | RLA File :03/94/040/00490/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Lic.No/Date:0310823503<br>04.09.2018            | Approved                                                      |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case and no comments have been received yet. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendation of Consultant (TEC-3) as under: |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                 |                                                               |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| 61                                                                                                                                                                                                                                                                                                                                                       | <table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>1</td><td>76061200</td><td>Aluminum Coil 3003 H14 Mill Finish 1.12 x1219mm</td><td rowspan="3">Allowed wastage 2% on net content of aluminium in end product</td></tr><tr><td>2</td><td>76061200</td><td>Aluminum Coil 3003 H14 Mill Finish 0.71 x1219mm</td></tr><tr><td>3</td><td>76061200</td><td>Aluminum Coil 3003 H14 Mill Finish 0.82 x1219mm</td></tr></table> |                                                 |                                                               | Sl. No. | ITCHS Code | Import Item | Recommended Quantity | 1 | 76061200 | Aluminum Coil 3003 H14 Mill Finish 1.12 x1219mm | Allowed wastage 2% on net content of aluminium in end product | 2 | 76061200 | Aluminum Coil 3003 H14 Mill Finish 0.71 x1219mm | 3 | 76061200 | Aluminum Coil 3003 H14 Mill Finish 0.82 x1219mm |
| Sl. No.                                                                                                                                                                                                                                                                                                                                                  | ITCHS Code                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Import Item                                     | Recommended Quantity                                          |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| 1                                                                                                                                                                                                                                                                                                                                                        | 76061200                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Aluminum Coil 3003 H14 Mill Finish 1.12 x1219mm | Allowed wastage 2% on net content of aluminium in end product |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| 2                                                                                                                                                                                                                                                                                                                                                        | 76061200                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Aluminum Coil 3003 H14 Mill Finish 0.71 x1219mm |                                                               |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| 3                                                                                                                                                                                                                                                                                                                                                        | 76061200                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Aluminum Coil 3003 H14 Mill Finish 0.82 x1219mm |                                                               |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| <b>Note:</b> The words “Aluminum alloys” may be deleted from the description of the import items.                                                                                                                                                                                                                                                        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                 |                                                               |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                 |                                                               |         |            |             |                      |   |          |                                                 |                                                               |   |          |                                                 |   |          |                                                 |

|                                     |                                                                                                                                                                                                                                                                                                                                                             |                                           |                |
|-------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:102/10/81-ALC2/2018</b> | Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED                                                                                                                                                                                                                                                                                                          | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File :01/81/050/00583/AM19/      | RLA File :02/24/040/00086/AM19/                                                                                                                                                                                                                                                                                                                             | Lic.No/Date:0210208674<br>04.09.2018      | Deferred       |
| 62                                  | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by final reminder on 19.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. |                                           |                |
|                                     | The case stands deferred.                                                                                                                                                                                                                                                                                                                                   |                                           |                |

|    |                                                                                                                                                                                |                                                     |                                           |                |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-------------------------------------------|----------------|
|    | <b>Case No.:105/10/81-ALC2/2018</b>                                                                                                                                            | Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED, | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File :01/81/050/00586/AM19/                                                                                                                                                 | RLA File :04/24/040/00051/AM19/                     | Lic.No/Date:0410164657<br>07.09.2018      | Deferred       |
| 63 | <b>Decision:</b> The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):- |                                                     |                                           |                |
|    | 1. Sl. No. 2, 3, 4, 5, 11 & 11(a) of the Standard Deficiency Format.                                                                                                           |                                                     |                                           |                |
|    | The case stands deferred.                                                                                                                                                      |                                                     |                                           |                |

64

|                                                                                                                                                                                 |  |                                                                                                                          |  |                                           |  |            |  |                 |  |                      |  |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|--------------------------------------------------------------------------------------------------------------------------|--|-------------------------------------------|--|------------|--|-----------------|--|----------------------|--|
| Case No.:1/11/81-ALC2/2018                                                                                                                                                      |  | Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.                                                                       |  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 |  | Status:    |  |                 |  |                      |  |
| HQ File :01/81/050/00617/AM19/                                                                                                                                                  |  | RLA File :13/24/040/00091/AM19/                                                                                          |  | Lic.No/Date:1310049060<br>07.09.2018      |  | Approved   |  |                 |  |                      |  |
| <b>Decision:</b> The Committee considered the case as per agenda decided to fix the ad-hoc norms as per written comments dated 05.08.2019 given by Consultant (TEC-3) as under: |  |                                                                                                                          |  |                                           |  |            |  |                 |  |                      |  |
| ITCHS Code                                                                                                                                                                      |  | Export Item                                                                                                              |  | Quantity                                  |  | ITCHS Code |  | Import Item     |  | Recommended Quantity |  |
| 85446090                                                                                                                                                                        |  | 1100 Volts Grade Aerial Bunched XLPE Cable Size-3*35+1*16+1*25 Sq MM (Al conductor cable & weight of cable 514.09 Kg/Km) |  | 356300.000 Kg                             |  | 76011010   |  | ALUMINUM INGOTS |  | As applied for       |  |
|                                                                                                                                                                                 |  |                                                                                                                          |  |                                           |  | 39011090   |  | XLPE COMPOUND   |  |                      |  |
| <b>Note:</b> The description “Al conductor cable & weight of cable 514.09 Kg/Km” may be added in the description of export item.                                                |  |                                                                                                                          |  |                                           |  |            |  |                 |  |                      |  |
| RA concerned may take suitable consequential action accordingly.                                                                                                                |  |                                                                                                                          |  |                                           |  |            |  |                 |  |                      |  |

65

|                                                                                                                                                                                                                                                                                                                                                              |                                                                                                                                                                                                                                                                                          |                                                       |                   |                                                                                  |                                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------|----------------------------------------------------------------------------------|------------------------------------------|
| <b>Case No.:</b> 30/10/81-<br>ALC2/2018                                                                                                                                                                                                                                                                                                                      | <b>Party Name:</b> PETZ<br>CREATION                                                                                                                                                                                                                                                      | <b>Meet No/Date:</b> 9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b>    |                                                                                  |                                          |
| <b>HQ File</b><br>:01/81/050/00511/AM19/                                                                                                                                                                                                                                                                                                                     | <b>RLA File</b><br>:05/24/040/00322/AM19/                                                                                                                                                                                                                                                | <b>Lic.No/Date:</b> 0510407736<br>10.09.2018          | <b>Approved</b>   |                                                                                  |                                          |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 03.06.2019 for examination of the case however no comments have been received yet. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendation of Consultant (TEC-3) as under: |                                                                                                                                                                                                                                                                                          |                                                       |                   |                                                                                  |                                          |
| <b>ITCHS Code</b>                                                                                                                                                                                                                                                                                                                                            | <b>Export Item</b>                                                                                                                                                                                                                                                                       | <b>Quantity</b>                                       | <b>ITCHS Code</b> | <b>Import Item</b>                                                               | <b>Recommended Quantity</b>              |
| 73239390                                                                                                                                                                                                                                                                                                                                                     | TABLE KITCHEN AND OTHER HOUSEHOLD ARTICLES MADE OF STAINLESS STEEL WITH OR WITHOUT HANDLE / LID / ANTISKID GASKET IRRESPECTIVE OF WHAT MATERIAL THE HANDLE / LID / ANTISKID GASKET HAS BEEN MADE OF - MADE FROM NON MAGNETIC STAINLESS STEEL GRADE 201 SERIES THICKNESS 0.1MM TO 0.99 MM | 203.640 M.T                                           | 72209090          | STAINLESS STEEL CIRCLE NON MAGNETIC GRADE 201 SERIES THICKNESS 0.1 MM TO 0.99 MM | 1.02 MT/MT content in the export product |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                             |                                                                                                                                                                                                                                                                                          |                                                       |                   |                                                                                  |                                          |



|                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                       |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 112/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: ANKIT FASTENERS PVT LTD., | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00593/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:07/24/040/00150/AM19/    | Lic.No/Date:0710113849<br>17.09.2018      | Deferred       |
| <b>66 Decision:</b> The Committee considered the case as per agenda and the representatives of the applicant explained the case in the meeting. The Committee directed to the representatives of the applicant to furnish following information for examination of the case as per advice of Consultant (TEC-3): <ol style="list-style-type: none"> <li>To provide size wise calculation of required raw material with wastage.</li> </ol> <p>The case stands deferred.</p> |                                       |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                 |                                           |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 45/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                             | Party Name: PARAMOUNT COMMUNICATIONS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00526/AM19/                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:05/24/040/00573/AM17/        | Lic.No/Date:0510407901<br>26.09.2018      | Deferred       |
| <b>67 Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by final reminder on 20.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. <p>The case stands deferred.</p> |                                           |                                           |                |

|                                                                                                                                                                                                                                                                       |                                    |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 25/10/81-ALC2/2018                                                                                                                                                                                                                                   | Party Name: JINDAL SAW LIMITED     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00506/AM19/                                                                                                                                                                                                                                     | RLA File<br>:05/23/040/00278/AM19/ | Lic.No/Date:0510407943<br>28.09.2018      | Approved       |
| <b>68 Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 30.07.2019 given by Consultant (TEC-3). (Copy enclosed) <p>RA concerned may take suitable consequential action accordingly.</p> |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                              |                                    |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:</b> 7/11/81-ALC2/2018                                                                                                                                                                                                                                                                                                                           | Party Name: JAMMU PIGMENTS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00623/AM19/                                                                                                                                                                                                                                                                                                                            | RLA File<br>:13/24/040/00098/AM19/ | Lic.No/Date:1310049088<br>01.10.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 20.06.2019 for examination of the case however no comments have been received yet. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendation of Consultant (TEC-3) as under: |                                    |                                           |                |

69

| ITCHS Code | Export Item        | Quantity | ITCHS Code | Import Item | Recommended Quantity |
|------------|--------------------|----------|------------|-------------|----------------------|
| 78011000   | Lead Ingots 99.97% | 300.000  | 78020010   | Lead scrap  | 465.000 MT           |

|  |                                                                |    |  |                                              |  |
|--|----------------------------------------------------------------|----|--|----------------------------------------------|--|
|  | purity (Total Lead content in the export product is 299.91 MT) | MT |  | covered by ISRI code RENTS(Lead content-65%) |  |
|--|----------------------------------------------------------------|----|--|----------------------------------------------|--|

**Note:** Lead content in the import item should be 65% as given in the party's reply dated 26.03.2019.

RA concerned may take suitable consequential action accordingly.

|    |                                                                                                                                                                                                                                                                                                   |                                                         |                                           |                |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------|-------------------------------------------|----------------|
| 70 | <b>Case No.:</b> 4/10/81-ALC2/2018                                                                                                                                                                                                                                                                | Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00485/AM19/                                                                                                                                                                                                                                                                 | RLA File<br>:09/24/040/00295/AM19/                      | Lic.No/Date:0910066707<br>03.10.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                                         |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                  |                                           |                |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------|-------------------------------------------|----------------|
| 71 | <b>Case No.:</b> 156/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00874/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00162/AM19/               | Lic.No/Date:0710113957<br>04.10.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that RA, Bangalore vide letter dated 30.07.2019 informed that the hard copy of application has sent to this office. However, it was found that the hard copy of application has not yet been received. Therefore, the Committee decided to ask from the applicant & RA, Bangalore to furnish complete set of application for examination of the case.<br><br>The case stands deferred. |                                                  |                                           |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                     |                                           |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| 72 | <b>Case No.:</b> 133/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00614/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:34/24/040/00073/AM19/  | Lic.No/Date:3410044569<br>10.10.2018      | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 21.06.2019 is deficient as informed by Consultant (TEC-3) due to following reasons:<br><br>1. Export product is made of two raw materials namely Al alloy wire & Al clad steel wire, while calculation has been given for requirement of both raw materials, as these two items do not want to import but composition & calculations of materials to make these items have not provided.<br><br>Therefore, the Committee decided to ask the applicant to furnish reply of the above mentioned deficiency.<br>The case stands deferred. |                                     |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                         |                                         |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:79/10/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                      | Party Name: SWASTIK METAL ROLLING MILLS | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00560/AM19/                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:31/83/040/00108/AM19/      | Lic.No/Date:3110067192<br>10.10.2018      | Deferred       |
| 73 <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 07.01.2019 for examination of the case followed by reminders on 24.05.2019 and 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> MSME for expediting the comments.<br><br>The case stands deferred. |                                         |                                           |                |

|                                                                                                                                                                                                                                                        |                                            |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:173/14/81-ALC2/2018</b>                                                                                                                                                                                                                    | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00891/AM19/                                                                                                                                                                                                                      | RLA File<br>:03/94/040/00615/AM19/         | Lic.No/Date:0310824393<br>11.10.2018      | Deferred       |
| 74 <b>Decision:</b> The Committee considered the case as per agenda and decided to forward the reply dated 30.6.2019 received on 22.7.2019 furnished by the party to Consultant (TEC-3) for examination and comments.<br><br>The case stands deferred. |                                            |                                           |                |

75

|                                                                                                                                                                                 |                                    |                                                    |                                           |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|----------------------------------------------------|-------------------------------------------|
| Case No.:47/10/81-ALC2/2018                                                                                                                                                     | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019          | Status:                                   |
| HQ File<br>:01/81/050/00528/AM19/                                                                                                                                               | RLA File<br>:03/95/040/00714/AM19/ | Lic.No/Date:0310824442<br>15.10.2018               | Approved                                  |
| <b>Decision:</b> The Committee considered the case as per agenda decided to fix the ad-hoc norms as per written comments dated 05.08.2019 given by Consultant (TEC-3) as under: |                                    |                                                    |                                           |
| Sl. No.                                                                                                                                                                         | ITCHS Code                         | Import Item                                        | Recommended Quantity                      |
| 1                                                                                                                                                                               | 74081190                           | COPPER WIRE ROD (8MM)                              | 1.01 Kgs/Kg content in the export product |
| 2                                                                                                                                                                               | 76011010                           | ALUMINIUM INGOT                                    |                                           |
| 3                                                                                                                                                                               | 39011090                           | LDPE (DFDA-1216 NT)                                | 1.05 Kgs/Kg content in the export product |
| 4                                                                                                                                                                               | 39041020                           | PVC RESIN (SUSPENSION GRADE)                       |                                           |
| 5                                                                                                                                                                               | 29173990                           | PVC PLASTICIZER-TOTM                               |                                           |
| 6                                                                                                                                                                               | 72179099                           | GALVANISED STEEL WIRE                              | 1.02 Kgs/Kg content in the export product |
| 7                                                                                                                                                                               | 29319090                           | VINYLTRIMETHOXYSILANE                              | 1.05 Kgs/Kg content in the export product |
| 8                                                                                                                                                                               | 29096000                           | TERT BUTYL CUMYL PEROXIDE                          |                                           |
| 9                                                                                                                                                                               | 28183000                           | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) |                                           |
| 10                                                                                                                                                                              | 38123990                           | ANTIOXIDANT                                        |                                           |
| 11                                                                                                                                                                              | 28161010                           | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              |                                           |
| 12                                                                                                                                                                              | 39013000                           | ETHYLENE VINYL ACETATE (ELVAX 265)                 |                                           |
| 13                                                                                                                                                                              | 39019090                           | ETYYLENE ACRYLIC ESTER CO POLYMER                  |                                           |

|    |          |                                    |                       |
|----|----------|------------------------------------|-----------------------|
| 14 | 39019090 | GRAFTED COPOLYMER                  |                       |
| 15 | 39019090 | POLYOLEFIN ELASTOMER (ENGAGE 7256) |                       |
| 16 | 39012000 | HDPE                               |                       |
| 17 | 44151000 | WOODEN CABLE DRUM                  | As per packing policy |

**Note: Export Product size & quantity given in reply dated 24.06.2019 may be incorporated. (Copy enclosed)**

RA concerned may take suitable consequential action accordingly.

|                                                                                                                                                                                            |                                   |                                    |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:128/10/81-ALC2/2018</b>                                                                                                                                                        |                                   | Party Name: WELSPUN CORP LTD.      | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| 76                                                                                                                                                                                         | HQ File<br>:01/81/050/00609/AM19/ | RLA File<br>:34/24/040/00222/AM19/ | Lic.No/Date:3410044590<br>15.10.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 05.08.2019 given by Consultant (TEC-3). (Copy enclosed) |                                   |                                    |                                           |                |
| RA concerned may take suitable consequential action accordingly.                                                                                                                           |                                   |                                    |                                           |                |

7  
7

|                                                                                                                                                                                                                                                             |  |                                                                                                                                                                                           |  |                                           |  |            |  |                                 |  |                      |  |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|-------------------------------------------|--|------------|--|---------------------------------|--|----------------------|--|
| Case No.:38/10/81-ALC2/2018                                                                                                                                                                                                                                 |  | Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO                                                                                                                                |  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 |  | Status:    |  |                                 |  |                      |  |
| HQ File<br>:01/81/050/00519/AM19/                                                                                                                                                                                                                           |  | RLA File<br>:05/24/040/00395/AM19/                                                                                                                                                        |  | Lic.No/Date:0510408157<br>18.10.2018      |  | Approved   |  |                                 |  |                      |  |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 07.08.2019 given by Consultant (TEC-3) as information submitted by the applicant vide letter dated 04.06.2019: |  |                                                                                                                                                                                           |  |                                           |  |            |  |                                 |  |                      |  |
| ITCHS Code                                                                                                                                                                                                                                                  |  | Export Item                                                                                                                                                                               |  | Quantity                                  |  | ITCHS Code |  | Import Item                     |  | Recommended Quantity |  |
| 76072090                                                                                                                                                                                                                                                    |  | Printed / Unprinted Packaging Material Extrusion Lamination of Aluminium foil Paper in Pouch form Containing Aluminium foil 5.25-6.50 Micron( <b>Aluminium content should be 9000Kg</b> ) |  | 36000.000 Kgs                             |  | 76071190   |  | ALUMINIUM FOIL 5.25-6.50 MICRON |  | 9450 Kgs             |  |
| <b>Note: Aluminium content should be 9000Kg in the export item.</b>                                                                                                                                                                                         |  |                                                                                                                                                                                           |  |                                           |  |            |  |                                 |  |                      |  |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                            |  |                                                                                                                                                                                           |  |                                           |  |            |  |                                 |  |                      |  |

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

|    |                                                                                                                                                                                                                                                                                                                  |                                                |                                               |                |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------|-----------------------------------------------|----------------|
| 78 | <b>Case No.:</b> 63/10/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                   | Party Name: SAHNEY<br>KIRKWOOD PVT.<br>LIMITED | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00544/AM19/                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00764/AM19/             | Lic.No/Date:0310824725<br>26.10.2018          | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-1) on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                                |                                               |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                         |                                               |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------|----------------|
| 79 | <b>Case No.:</b> 178/14/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                  | Party Name: ANKIT<br>FASTENERS PVT LTD. | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00896/AM19/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00188/AM19/      | Lic.No/Date:0710114068<br>30.10.2018          | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and the representatives of the applicant explained the case in the meeting. The Committee directed to the representatives of the applicant to furnish following information for examination of the case as per advice of Consultant (TEC-3):<br><br>1. To provide size wise calculation of required raw material with wastage.<br><br>The case stands deferred. |                                         |                                               |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                         |                                               |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------|----------------|
| 80 | <b>Case No.:</b> 54/12/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: ANKIT<br>FASTENERS PVT LTD. | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00692/AM19/                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:07/24/040/00189/AM19/      | Lic.No/Date:<br>0710114069 30.10.2018         | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and the representatives of the applicant explained the case in the meeting. The Committee directed to the representatives of the applicant to furnish following information for examination of the case as per advice of Consultant (TEC-3):<br><br>1. To provide size wise calculation of required raw material with wastage.<br><br>The case stands deferred. |                                         |                                               |                |

|    |                                                                                                                                                                                                                                                                                                                                                                                              |                                     |                                               |                |
|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-----------------------------------------------|----------------|
| 81 | <b>Case No.:</b> 22/11/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                               | Party Name: BELDEN<br>INDIA PVT.LTD | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|    | HQ File<br>:01/81/050/00638/AM19/                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:31/83/040/00120/AM19/  | Lic.No/Date:3110067220<br>30.10.2018          | Deferred       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019 followed by final reminder on 20.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                     |                                               |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                |                                      |                                                   |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|---------------------------------------------------|-------------------------------------------|----------------|
| 82                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:</b> 114/10/81-ALC2/2018 | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/00595/AM19/    | RLA File<br>:04/24/040/00167/AM19/                | Lic.No/Date:0410164830<br>30.10.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019. The applicant vide email dated 09.07.2019 requested some time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                      |                                                   |                                           |                |

|                                                                                                                                                                                                                                                                                           |                                     |                                                 |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 83                                                                                                                                                                                                                                                                                        | <b>Case No.:</b> 29/10/81-ALC2/2018 | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/00510/AM19/   | RLA File<br>:03/95/040/00484/AM19/              | Lic.No/Date:0310824806<br>30.10.2018      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U.O. No.: P-47011/432/2018-TSW dated 05.08.2019. (Copy enclosed)<br><br>RA concerned may take suitable consequential action accordingly. |                                     |                                                 |                                           |                |

|                                                                                                                                                                                                                                                                                                       |                                      |                                    |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 84                                                                                                                                                                                                                                                                                                    | <b>Case No.:</b> 180/14/81-ALC2/2018 | Party Name: GAVIRANGA ENTERPRISES  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                       | HQ File<br>:01/81/050/00898/AM19/    | RLA File<br>:07/24/040/00191/AM19/ | Lic.No/Date:0710114090<br>01.11.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                      |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                     |                                     |                                                 |                                           |                |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 85                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 56/10/81-ALC2/2018 | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                     | HQ File<br>:01/81/050/00537/AM19/   | RLA File<br>:03/95/040/00683/AM19/              | Lic.No/Date:0310824865<br>01.11.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 28.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                     |                                                 |                                           |                |



|                                |                                                   |                                           |          |
|--------------------------------|---------------------------------------------------|-------------------------------------------|----------|
| Case No.:62/10/81-ALC2/2018    | Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
| HQ File :01/81/050/00543/AM19/ | RLA File :03/95/040/00788/AM19/                   | Lic.No/Date:0310824907<br>05.11.2018      | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under:

| ITCHS Code | Export Item                                                          | Quantity     | ITCHS Code | Import Item                                                              | Recommended Quantity |
|------------|----------------------------------------------------------------------|--------------|------------|--------------------------------------------------------------------------|----------------------|
| 73044100   | Stainless Steel seamless Tubes/Pipes (Cold Finish) in various Grades | 81481.480 KG | 73049000   | Seamless Stainless Steel Tubes/Pipes (Hot Finished) (OD 6 mm upto 40 mm) | 89630 KG             |

**Note:** Grade of steel imported and that used in the resultant product to conform.  
RA concerned may take suitable consequential action accordingly.

8  
7

|                                                                                                                                                                                                                                                                                                                                                                                                         |                                                                                                                                          |                                           |            |                                                                     |                       |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|------------|---------------------------------------------------------------------|-----------------------|
| Case No.:377/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                            | Party Name: K J V<br>ALLOYS CONDUCTORS<br>PVT. LTD.                                                                                      | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:    |                                                                     |                       |
| HQ File<br>:01/81/050/01095/AM19/                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:50/24/040/00021/AM19/                                                                                                       | Lic.No/Date:501000248<br>3<br>12.11.2018  | Approved   |                                                                     |                       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 24.05.2019 for examination of the case followed by reminder on 11.07.2019. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendations of Consultant (TEC-3) as under: |                                                                                                                                          |                                           |            |                                                                     |                       |
| ITCHS Code                                                                                                                                                                                                                                                                                                                                                                                              | Export Item                                                                                                                              | Quantity                                  | ITCHS Code | Import Item                                                         | Recommended Quantity  |
| 85446090                                                                                                                                                                                                                                                                                                                                                                                                | LT Aerial Bunched Cables (3C x 50 Sqm + 54.6 Sqmm),Net Content of Primary Unalloyed Aluminum Ingot 54.2089 MT & XLPE Compound 18.9829 MT | 95.000 KM                                 | 76011010   | Primary Unalloyed Aluminum Ingot in the Form of Pigs / Sows / Slabs | 1% wastage is allowed |
| 85446090                                                                                                                                                                                                                                                                                                                                                                                                | LT Aerial Bunched Cables (1C x 50 Sqm + 54.4 Sqmm) Net Content of Primary Unalloyed Aluminum Ingot 84.8308 MT & XLPE Compound 29.2726 MT | 290.000 KM                                | 39019090   | XLPE Compound                                                       | 5% wastage is allowed |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                          |                                           |            |                                                                     |                       |

|                                                                                                                                                                                                                                                                                                                                                                                    |                                      |                                                      |                                           |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|------------------------------------------------------|-------------------------------------------|----------------|
| 88                                                                                                                                                                                                                                                                                                                                                                                 | <b>Case No.:</b> 202/14/81-ALC2/2018 | Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/81/050/00920/AM19/    | RLA File<br>:08/24/040/00246/AM19/                   | Lic.No/Date:0810143844<br>13.11.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 and followed by final reminder on 24.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                      |                                                      |                                           |                |

|                                                                                                                                                                                                                                                                                                        |                                     |                                     |                                           |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| 89                                                                                                                                                                                                                                                                                                     | <b>Case No.:</b> 91/10/81-ALC2/2018 | Party Name: REFORM TOOLS PVT. LTD., | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                        | HQ File<br>:01/81/050/00572/AM19/   | RLA File<br>:02/24/040/00119/AM19/  | Lic.No/Date:0210208801<br>16.11.2018      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 12.07.2019. However, no comments are being furnished by MSME. Hence, the matter decided to refer the case to Consultant (TEC-3) for comments.<br>The case stands deferred. |                                     |                                     |                                           |                |

90

|                                                                                                                                                              |                                                                                                                                                                                      |                                           |            |                                                                     |                      |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|------------|---------------------------------------------------------------------|----------------------|
| Case No.:191/14/81-ALC2/2018                                                                                                                                 | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.                                                                                                                                           | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:    |                                                                     |                      |
| HQ File :01/81/050/00909/AM19/                                                                                                                               | RLA File :03/94/040/00736/AM19/                                                                                                                                                      | Lic.No/Date:0310825272<br>28.11.2018      | Approved   |                                                                     |                      |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under: |                                                                                                                                                                                      |                                           |            |                                                                     |                      |
| ITCHS Code                                                                                                                                                   | Export Item                                                                                                                                                                          | Quantity                                  | ITCHS Code | Import Item                                                         | Recommended Quantity |
| 73144290                                                                                                                                                     | CHAIN LINK FENCE MADE OUT OF NON ALLOY HOT DIP GALVANISED STEEL WIRE COATED WITH PVC DIA: 1.2MM TO 8MM<br>NET QTY OF EXEMPT MATERIAL USED IN EXPORT PRODUCT 1)<br>RELEVANT NON ALLOY | 750.000 MT                                | 72172010   | RELEVANT NON ALLOY HOT DIP GALVANISED STEEL WIRE DIA : 1.2MM TO 8MM | 610.659 MT           |
|                                                                                                                                                              |                                                                                                                                                                                      |                                           | 39042290   | PVC COMPOUND AS PER INTERNATIONAL STANDARDS                         | 148.295 MT           |

|  |                                                                  |  |  |  |  |
|--|------------------------------------------------------------------|--|--|--|--|
|  | HOT DIP GALVANISED STEEL WIRE - 604.613MT (EXCLUDING 1% WASTAGE) |  |  |  |  |
|  | 2) PVC COMPOUND - 145.387MT (EXCLUDING 2% WASTAGE)               |  |  |  |  |

RA concerned may take suitable consequential action accordingly.

|                                                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                                   |                |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------------------|----------------|
| <b>Case No.:</b> 53/10/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                              | <b>Party Name:</b> VISHAL STEELS   | <b>Meet No/Date:</b> 9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00534/AM19/                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:03/95/040/00864/AM19/ | Lic.No/Date:0310825271<br>28.11.2018              | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 and followed by final reminder on 27.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                    |                                                   |                |

9  
2

|                                                                                                                                                              |                                                                                                                             |                                           |                                             |                                                                     |                      |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|---------------------------------------------|---------------------------------------------------------------------|----------------------|
| Case No.:192/14/81-ALC2/2018                                                                                                                                 | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.                                                                                  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:                                     |                                                                     |                      |
| HQ File<br>:01/81/050/00910/AM19/                                                                                                                            | RLA File<br>:03/94/040/00742/AM19/                                                                                          | Lic.No/Date:0310825286<br>29.11.2018      | Approved                                    |                                                                     |                      |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under: |                                                                                                                             |                                           |                                             |                                                                     |                      |
| ITCHS Code                                                                                                                                                   | Export Item                                                                                                                 | Quantity                                  | ITCHS Code                                  | Import Item                                                         | Recommended Quantity |
| 73144290                                                                                                                                                     | PVC COATED NON ALLOY HOT DIP GALVANISED STEEL TENSION WIRE. WIRE DIA: 1.2MM TO 8MM .                                        | 952.399 MT                                | 72172010                                    | RELEVANT NON ALLOY HOT DIP GALVANISED STEEL WIRE DIA : 1.2MM TO 8MM | 750.000 MT           |
|                                                                                                                                                              |                                                                                                                             |                                           | PVC COMPOUND AS PER INTERNATIONAL STANDARDS | 214.020 MT                                                          |                      |
|                                                                                                                                                              | NET CONTENT OF IMPORT/EXEMPT MATERIAL USED IN EXPORT PRODUCT 1) RELEVANT NON ALLOY HOT DIP GALVANISED STEEL WIRE -742.575MT |                                           | 39042290                                    |                                                                     |                      |

|  |                                                                          |  |  |  |  |
|--|--------------------------------------------------------------------------|--|--|--|--|
|  | (EXCLUDING 1% WASTAGE) 2) PVC COMPOUND - 209.824MT(EXCLUDING 2% WASTAGE) |  |  |  |  |
|--|--------------------------------------------------------------------------|--|--|--|--|

RA concerned may take suitable consequential action accordingly.

|    |                                                                                                                                                                                            |                                    |                                           |                |
|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
|    | <b>Case No.:</b> 50/10/81-ALC2/2018                                                                                                                                                        | Party Name: POLYCAB WIRES PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| 93 | HQ File<br>:01/81/050/00531/AM19/                                                                                                                                                          | RLA File<br>:03/95/040/00746/AM19/ | Lic.No/Date:0310825307<br>30.11.2018      | Approved       |
|    | <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.08.2019 given by Consultant (TEC-3). (Copy enclosed) |                                    |                                           |                |
|    | RA concerned may take suitable consequential action accordingly.                                                                                                                           |                                    |                                           |                |

|    |                                                                                                                                                                                                                               |                                          |                                           |          |
|----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|----------|
| 94 | Case No.:71/10/81-ALC2/2018                                                                                                                                                                                                   | Party Name: SAHNEY KIRKWOOD PVT. LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
|    | HQ File<br>:01/81/050/00552/AM19/                                                                                                                                                                                             | RLA File<br>:03/95/040/00913/AM19/       | Lic.No/Date:0310825416<br>05.12.2018      | Deferred |
|    | <b>Decision:</b> The Committee considered the case as per agenda and decided to forward the reply dated 28.6.2019 received vide email dated 8.7.2019 furnished by the party to Consultant DPIIT for examination and comments. |                                          |                                           |          |
|    | The case stands deferred.                                                                                                                                                                                                     |                                          |                                           |          |

|    |                                                                                                                                                                                                                                                                                                   |                                    |                                           |          |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------|
| 95 | Case No.:207/14/81-ALC2/2018                                                                                                                                                                                                                                                                      | Party Name: GAVIRANGA ENTERPRISES  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
|    | HQ File<br>:01/81/050/00925/AM19/                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00229/AM19/ | Lic.No/Date:0710114294<br>18.12.2018      | Deferred |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br>The case stands deferred. |                                    |                                           |          |

|    |                                                                                                                                                                                                                                                                                                   |                                    |                                           |          |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------|
| 96 | Case No.:208/14/81-ALC2/2018                                                                                                                                                                                                                                                                      | Party Name: GAVIRANGA ENTERPRISES  | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
|    | HQ File<br>:01/81/050/00926/AM19/                                                                                                                                                                                                                                                                 | RLA File<br>:07/24/040/00228/AM19/ | Lic.No/Date:0710114295<br>18.12.2018      | Deferred |
|    | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br>The case stands deferred. |                                    |                                           |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                              |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:15/11/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: ELECTRO COPPER & ALLOYS MFG. CO. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00631/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:02/24/040/00136/AM19/           | Lic.No/Date:0210208861<br>20.12.2018      | Deferred       |
| <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply dated 19.07.2019 is deficient as informed by Consultant (TEC-3) due to following reasons:</p> <ol style="list-style-type: none"> <li>1. Export product is not yet finalized and its weight may vary from 70 kg. to 600 kg.</li> <li>2. Some of export products like cable will have indigenous inputs while firm says there are none.</li> </ol> <p>Therefore, the Committee decided to ask the applicant to furnish reply of the above mentioned deficiencies.</p> <p>The case stands deferred.</p> |                                              |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                       |                                           |                |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-------------------------------------------|----------------|
| <b>Case No.:278/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name: SVAM PACKAGING INDUSTRIES PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
| HQ File<br>:01/81/050/00996/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File<br>:05/24/040/00545/AM19/                    | Lic.No/Date:0510409094<br>27.12.2018      | Rejected       |
| <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 28.05.2019 and followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to <b>reject</b> the case under intimation to RA, New Delhi.</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                                       |                                           |                |

9  
9

|                                   |                                                   |                                           |          |
|-----------------------------------|---------------------------------------------------|-------------------------------------------|----------|
| Case No.:12/11/81-ALC2/2018       | Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
| HQ File<br>:01/81/050/00628/AM19/ | RLA File<br>:04/24/040/00206/AM19 /               | Lic.No/Date:041016504<br>5<br>31.12.2018  | Approved |

**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under:

| ITCHS Code | Export Item                                                                                                   | Quantity   | ITCHS Code | Import Item                                | Recommended Quantity |
|------------|---------------------------------------------------------------------------------------------------------------|------------|------------|--------------------------------------------|----------------------|
| 73089050   | FABRICATED STEEL STRUCTURES MADE OUT OF BEAM (Each structure weighing 867 kg. and containing 798.55 kg. Beam) | 350.000 MT | 72163200   | Steel beam of relevant grade UC 203x203x46 | 328 MT               |

**Note:**

1. The description “Each structure weighing 867 Kgs and containing 798.55 Kgs

- beam" may be added in the description of export product.
- The words "MS/HR/PLATES/COLUMN/ETC" may be deleted from the description of the export item.
  - The description of import item may be amended as "Steel beam of relevant grade UC 203x203x46".
  - Grade of the steel imported and that used in the resultant product to conform.

RA concerned may take suitable consequential action accordingly.

|     |                                                                                                                                                                                                                                                                                                                                                             |                                    |                                           |          |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------|
| 100 | Case No.:228/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                | Party Name: VIPRA IMPEX            | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
|     | HQ File<br>:01/81/050/00946/AM19/                                                                                                                                                                                                                                                                                                                           | RLA File<br>:52/24/040/00063/AM19/ | Lic.No/Date:5210042906<br>04.01.2019      | Rejected |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 28.05.2019 followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Surat. |                                    |                                           |          |
|     | RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                                                                                                            |                                    |                                           |          |

10  
1

|                                                                                                                                                              |                                                                                                                                                                                                                                                                       |                                               |               |                                                                                            |                         |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|---------------|--------------------------------------------------------------------------------------------|-------------------------|
| Case No.:233/14/81-<br>ALC2/2018                                                                                                                             | Party Name: APAR<br>INDUSTRIES LIMITED                                                                                                                                                                                                                                | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | Status:       |                                                                                            |                         |
| HQ File<br>:01/81/050/00951/AM19/                                                                                                                            | RLA File<br>:34/24/040/00306/AM19                                                                                                                                                                                                                                     | Lic.No/Date:3410044796<br>07.01.2019          | Approved      |                                                                                            |                         |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments of Consultant (TEC-3) as under: |                                                                                                                                                                                                                                                                       |                                               |               |                                                                                            |                         |
| ITCHS<br>Code                                                                                                                                                | Export Item                                                                                                                                                                                                                                                           | Quantity                                      | ITCHS<br>Code | Import Item                                                                                | Recommended<br>Quantity |
| 76141000                                                                                                                                                     | ACSR/AS CONDOR<br>CONDUCTOR 795<br>MCM, SIZE : AL<br>54/3.081 MM+ ACS<br>7/3.081 MM<br>NET CONTENT:<br>(1) ALUMINIUM:<br><b>3341 MTS</b><br>(2) PATENTED<br>HIGH CARBON<br>STEEL WIRE RODS<br>OF OTHER ALLOY<br>STEEL : 969 MTS,<br>TOTAL WEIGHT :<br><b>4310 MTS</b> | 3000.000<br>Kilometer                         | 76061190      | ALUMINIUM<br><b>WIRE ROD<br/>IN COILS</b>                                                  | 3375.000 MT             |
|                                                                                                                                                              |                                                                                                                                                                                                                                                                       |                                               | 72279090      | PATENTED<br>HIGH<br>CARBON<br>STEEL WIRE<br>RODS IN<br>COILS OF<br>OTHER<br>ALLOY<br>STEEL | Deleted                 |
| 76141000                                                                                                                                                     | ACSR/AS CONDOR<br>CONDUCTOR 795<br>MCM , SIZE : AL                                                                                                                                                                                                                    | 3000.000<br>Kilometer                         | 76061190      | ALUMINIUM<br><b>WIRE ROD<br/>IN COILS</b>                                                  | 3375.000 MT             |



|  |                                                                                                                                                                       |  |          |                                             |                                    |
|--|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|----------|---------------------------------------------|------------------------------------|
|  | 54/3.081 MM+ ACS<br>7/3.081 MM<br>NET CONTENT :<br>(1) ALUMINIUM:<br>3312 MTS<br>(2) ALUMINIUM<br>CLAD STEEL WIRE<br>3.081 MM: 1037<br>MTS, TOTAL<br>WEIGHT: 4349 MTS |  | 72173010 | ALUMINIUM<br>CLAD<br>STEEL WIRE<br>3.081 MM | 1057.000 MT<br>of relevant<br>type |
|--|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|----------|---------------------------------------------|------------------------------------|

**Note:**

1. The words 'Plates/sheets/slabs' may be deleted from the description of import items No. 1 and 3 and their description may be mentioned as amended.
2. The words "PLATES/SHEETS/SLABS" may be deleted from the description of the export item.
3. The weight of "ALUMINIUM" at Sl. No. 1 in export item should be specified as 3341 MTS as given in reply email dated 07.06.2019.
4. The weight of "ALUMINIUM" at Sl. No. 2 in export item should be specified as 1037 MTS as given in reply email dated 07.06.2019.

RA concerned may take suitable consequential action accordingly.

|     |                                                                                                                                                                                                                                                                                                                         |                                    |                                               |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-----------------------------------------------|----------------|
| 102 | <b>Case No.:</b> 230/14/81-<br>ALC2/2018                                                                                                                                                                                                                                                                                | Party Name: JINDAL SAW<br>LIMITED  | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00948/AM19/                                                                                                                                                                                                                                                                                       | RLA File<br>:05/23/040/00440/AM19/ | Lic.No/Date:0510409209<br>07.01.2019          | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                    |                                               |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                            |                                                       |                                               |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------|-----------------------------------------------|----------------|
| 103 | <b>Case No.:</b> 231/14/81-<br>ALC2/2018                                                                                                                                                                                                                                                                                                                                                   | Party Name: LASER<br>POWER & INFRA<br>PRIVATE LIMITED | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00949/AM19/                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:02/24/040/00142/AM19/                    | Lic.No/Date:0210208903<br>07.01.2019          | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 21.06.2019 and followed by final reminder on 27.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.</p> <p>The case stands deferred.</p> |                                                       |                                               |                |

  
SHOBHIT GUPTA

Dy. Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

|     |                                                                                                                                                                                                                                                                                                                                          |                                             |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|----------------|
| 104 | <b>Case No.:</b> 378/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                     | Party Name: TRUFORM TECHNO PRODUCTS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01096/AM19/                                                                                                                                                                                                                                                                                                        | RLA File<br>:50/24/040/00027/AM19/          | Lic.No/Date:5010002501<br>07.01.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 21.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> MSME for expediting the comments.</p> <p>The case stands deferred.</p> |                                             |                                           |                |

|     |                                                                                                                                                                                                                                                                                |                                    |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 105 | <b>Case No.:</b> 237/14/81-ALC2/2018                                                                                                                                                                                                                                           | Party Name: JINDAL SAW LIMITED     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00955/AM19/                                                                                                                                                                                                                                              | RLA File<br>:05/23/040/00454/AM19/ | Lic.No/Date:0510409268<br>09.01.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                            |                                                 |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 106 | <b>Case No.:</b> 1/14/81-ALC2/2018                                                                                                                                                                                                                                                                         | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00719/AM19/                                                                                                                                                                                                                                                                          | RLA File<br>:03/95/040/00868/AM19/              | Lic.No/Date:0310826355<br>14.01.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                                 |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 107 | <b>Case No.:</b> 243/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name: BELDEN INDIA PVT.LTD   | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00961/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:31/83/040/00159/AM19/ | Lic.No/Date:3110067285<br>16.01.2019      | Rejected       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 28.05.2019 and followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                    |                                           |                |

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

|     |                                                                                                                                                                                                                                                                                                                    |                                    |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 108 | <b>Case No.:</b> 248/14/81-ALC2/2018                                                                                                                                                                                                                                                                               | Party Name: ARMOR PLAST LIMITED    | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00966/AM19/                                                                                                                                                                                                                                                                                  | RLA File<br>:07/24/040/00245/AM19/ | Lic.No/Date:0710114425<br>18.01.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 26.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                     |                                                        |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------|-------------------------------------------|----------------|
| 109 | <b>Case No.:</b> 257/14/81-ALC2/2018                                                                                                                                                                                                                                                                | Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00975/AM19/                                                                                                                                                                                                                                                                   | RLA File<br>:05/24/040/00603/AM19/                     | Lic.No/Date:0510409464<br>24.01.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to DHI on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                                        |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                     |                                              |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 110 | <b>Case No.:</b> 261/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                | Party Name: CMI ENERGY INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00979/AM19/                                                                                                                                                                                                                                                                                                                   | RLA File<br>:05/23/040/00433/AM19/           | Lic.No/Date:0510409502<br>29.01.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br><br>The case stands deferred. |                                              |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                  |                                            |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 111 | <b>Case No.:</b> 264/14/81-ALC2/2018                                                                                                                                                                                                                                                                             | Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00982/AM19/                                                                                                                                                                                                                                                                                | RLA File<br>:03/94/040/00931/AM19/         | Lic.No/Date:0310826718<br>30.01.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                            |                                           |                |

|     |                                                                                                                                                                                                                                                                         |                                      |                                           |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|----------------|
| 112 | <b>Case No.:</b> 263/14/81-ALC2/2018                                                                                                                                                                                                                                    | Party Name: AXORA RESOURCES LIMITED. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00981/AM19/                                                                                                                                                                                                                                       | RLA File<br>:02/24/040/00160/AM19/   | Lic.No/Date:0210208946<br>30.01.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply has been received. Therefore, the Committee decided to forward the applicant's reply to MSME for examination of the case.</p> <p>The case stands deferred.</p> |                                      |                                           |                |

113

|                                                                                                                                                                                                                                                                        |            |                                                                            |                                           |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|----------------------------------------------------------------------------|-------------------------------------------|----------|
| Case No.:266/14/81-ALC2/2018                                                                                                                                                                                                                                           |            | Party Name: JINDAL QUALITY TUBULAR LIMITED                                 | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | Status:  |
| HQ File<br>:01/81/050/00984/AM19/                                                                                                                                                                                                                                      |            | RLA File<br>:05/23/040/00434/AM19/                                         | Lic.No/Date:0510409539<br>31.01.2019      | Approved |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 07.08.2019 given by Consultant (TEC-3) <b>with the condition that the grade of steel to match in import &amp; export:</b> |            |                                                                            |                                           |          |
| Sl. No.                                                                                                                                                                                                                                                                | ITCHS Code | Import Item                                                                | Recommended Quantity                      |          |
| 1                                                                                                                                                                                                                                                                      | 73041110   | SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 316/316L /1.4404       | 53.58 MT                                  |          |
| 2                                                                                                                                                                                                                                                                      | 73041110   | SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 321/321H/1.4541-1.4878 | 20.36 MT                                  |          |
| 3                                                                                                                                                                                                                                                                      | 73041110   | SEAMLESS STAINLESS STEEL PIPES (HOT FINISHED) GRADE 304/304L /1.4571-316TI | 35.45 MT                                  |          |
| RA concerned may take suitable consequential action accordingly.                                                                                                                                                                                                       |            |                                                                            |                                           |          |

|     |                                                                                                                                                                                                                                                                           |                                    |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 114 | <b>Case No.:</b> 270/14/81-ALC2/2018                                                                                                                                                                                                                                      | Party Name: JINDAL SAW LIMITED     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00988/AM19/                                                                                                                                                                                                                                         | RLA File<br>:05/23/040/00480/AM19/ | Lic.No/Date:0510409551<br>01.02.2019      | Approved       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 07.08.2019 given by Consultant (TEC-3). (Copy enclosed)</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                         |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-------------------------------------------|----------------|
| 115 | <b>Case No.:</b> 274/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: P.M. ELECTRO AUTO PVT. LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00992/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:03/95/040/01147/AM19/      | Lic.No/Date:0310826802<br>04.02.2019      | Rejected       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 29.05.2019 and followed by final reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to <b>reject</b> the case under intimation to RA, Mumbai.</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                         |                                           |                |

|     |                                                                                                                                                                                                                                                                                                           |                                            |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 116 | <b>Case No.:284/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                       | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01002/AM19/                                                                                                                                                                                                                                                                         | RLA File<br>:03/94/040/00976/AM19/         | Lic.No/Date:0310826973<br>11.02.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                            |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                        |                                          |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-------------------------------------------|----------------|
| 117 | <b>Case No.:282/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                    | Party Name: GRUNER INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01000/AM19/                                                                                                                                                                                                                                                                                                                      | RLA File<br>:05/23/040/00495/AM19/       | Lic.No/Date:0510409632<br>11.02.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the case was referred to MSME on 05.04.2019 for examination of the case followed by reminder on 16-07-2019. However, no comments have been received yet. Hence, the Committee decided to remind them to expedite the comments.</p> <p>The case stands deferred.</p> |                                          |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                      |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|----------------|
| 118 | <b>Case No.:286/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name: SUBHAM ENGINEERING WORKS | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01004/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/01112/AM19/   | Lic.No/Date:0310826989<br>12.02.2019      | Rejected       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 29.05.2019 and followed by final reminder on 24.06.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA, Mumbai.</p> <p>RA concerned may take suitable consequential action accordingly.</p> |                                      |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                           |                                        |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|-------------------------------------------|----------------|
| 119 | <b>Case No.:285/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                       | Party Name: TATA INTERNATIONAL LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01003/AM19/                                                                                                                                                                                                                                                                                         | RLA File<br>:02/24/040/00166/AM19/     | Lic.No/Date:0210208972<br>12.02.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                        |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                           |                |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 120 | <b>Case No.:</b> 289/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                         | Party Name: R R KABEL LIMITED      | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01007/AM19/                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:03/95/040/01148/AM19/ | Lic.No/Date:0310827010<br>13.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 and followed by final reminder on 27.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                    |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 121 | <b>Case No.:</b> 290/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name: POONAM ENTERPRISES,    | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01008/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File<br>:03/95/040/01088/AM19/ | Lic.No/Date:0310827051<br>14.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 and followed by final reminder on 27.07.2019. The applicant vide email dated 27.07.2019 informed that the documents are under preparation and requested some time to furnish the requisite information. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                               |                                    |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 122 | <b>Case No.:</b> 291/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                          | Party Name: TRAFOMEC INDIA PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01009/AM19/                                                                                                                                                                                                                                                                                                             | RLA File<br>:07/24/040/00260/AM19/ | Lic.No/Date:0710114552<br>14.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that DPIIT informed vide U.O. No.: P-47011/215/2019-TSW dated 07.08.2019 that the case does not pertain to it and may be consulted with MSME. Therefore, the Committee decided to refer the case to MSME for examination of the case.<br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                           |                                    |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 123 | <b>Case No.:</b> 292/14/81-ALC2/2018                                                                                                                                                                                                                                                                                                                      | Party Name: MAURIA UDYOG LTD       | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01010/AM19/                                                                                                                                                                                                                                                                                                                         | RLA File<br>:05/24/040/00629/AM19/ | Lic.No/Date:0510409679<br>15.02.2019      | Withdrawn      |
|     | <b>Decision:</b> The Committee considered the case as per the agenda and noted that RA, New Delhi has updated the spreadsheet showing that the AA has been issued by it on repeat basis as approved in M. No. 06/81 dated 13.06.2017 for the same applicant. Therefore, the Committee decided to withdraw the case from the agenda.<br>Case is withdrawn. |                                    |                                           |                |



|     |                                                                                                                                                                                                                                                                                                |                                                              |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------|-------------------------------------------|----------------|
| 124 | <b>Case No.:295/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                            | Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01013/AM19/                                                                                                                                                                                                                                                              | RLA File<br>:07/24/040/00267/AM19/                           | Lic.No/Date:0710114562<br>15.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MeitY on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred. |                                                              |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                     |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|-------------------------------------------|----------------|
| 125 | <b>Case No.:298/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01016/AM19/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:05/23/040/00504/AM19/                  | Lic.No/Date:0510409688<br>18.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(14)/2019-IPHW dated 25.06.2019: <ol style="list-style-type: none"> <li>1. Details of export and import items and its applications.</li> <li>2. Quantity of import item required for manufacturing one unit of export product for each export item separately.</li> <li>3. Wastage claim in manufacturing process.</li> <li>4. Justification of wastage.</li> </ol> The case stands deferred. |                                                     |                                           |                |

|     |                                                                                                                                                                                                                                                                                                           |                                      |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|-------------------------------------------|----------------|
| 126 | <b>Case No.:305/14/81-ALC2/2018</b>                                                                                                                                                                                                                                                                       | Party Name: APL APOLLO TUBES LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01023/AM19/                                                                                                                                                                                                                                                                         | RLA File<br>:05/23/040/00501/AM19/   | Lic.No/Date:0510409773<br>25.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 01.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred. |                                      |                                           |                |

|     |                                                                                                                                                                                                                                                                                                       |                                    |                                           |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 127 | <b>Case No.:22/2/81-ALC2/2019</b>                                                                                                                                                                                                                                                                     | Party Name: PRECISION METALS       | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01108/AM19/                                                                                                                                                                                                                                                                     | RLA File<br>:03/95/040/01266/AM19/ | Lic.No/Date:0310827315<br>26.02.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the case was referred to MSME on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind them to expedite the comments. The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                              |                                                                  |                                               |                |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------|-----------------------------------------------|----------------|
| 128 | <b>Case No.:</b> 383/14/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                                                                                              | Party Name: SINGHANIA<br>ALU-FOIL CONTAINERS<br>MANUFACTURING CO | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01101/AM19/                                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:05/24/040/00661/AM19/                               | Lic.No/Date:0510409786<br>26.02.2019          | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 and followed by final reminder on 27.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. |                                                                  |                                               |                |

|     |                                                                                                                                                                                                                                                       |                                         |                                               |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|-----------------------------------------------|----------------|
| 129 | <b>Case No.:</b> 388/14/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                       | Party Name: AXORA<br>RESOURCES LIMITED. | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01106/AM19/                                                                                                                                                                                                                     | RLA File<br>:02/24/040/00181/AM19/      | Lic.No/Date:0210209027<br>28.02.2019          | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to MSME on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br>The case stands deferred. |                                         |                                               |                |

|     |                                                                                                                                                                                                                                                                                                                                                 |                                                    |                                               |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------|-----------------------------------------------|----------------|
| 130 | <b>Case No.:</b> 387/14/81-<br><b>ALC2/2018</b>                                                                                                                                                                                                                                                                                                 | Party Name:<br>PARAMOUNT<br>COMMUNICATIONS<br>LTD. | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01105/AM19/                                                                                                                                                                                                                                                                                                               | RLA File<br>:05/24/040/00690/AM19/                 | Lic.No/Date:0510409820<br>28.02.2019          | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.<br>The case stands deferred. |                                                    |                                               |                |

|     |                                                                                                                                                                                                                                                                                                                                                                   |                                                                 |                                               |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------|-----------------------------------------------|----------------|
| 131 | <b>Case No.:</b> 58/2/81-<br><b>ALC2/2019</b>                                                                                                                                                                                                                                                                                                                     | Party Name:<br>VOESTALPINE VAE VKN<br>INDIA P.<br>LTD.(FORMERLY | Meet No/Date:9/81-<br>ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/01144/AM19/                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:05/24/040/00709/AM19/                              | Lic.No/Date:0510409887<br>08.03.2019          | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 24.05.2019 followed by a reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments.<br>The case stands deferred. |                                                                 |                                               |                |

|                                                                                                                                                                                                                                                                           |                                    |                                                              |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------------------------|-------------------------------------------|----------------|
| 132                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 91/2/81-ALC2/2019 | Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/01177/AM19/  | RLA File<br>:07/24/040/00257/AM19/                           | Lic.No/Date:0710114697<br>22.03.2019      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                    |                                                              |                                           |                |

|                                                                                                                                                                                                                                                                                                                |                                    |                                    |                                           |                |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 133                                                                                                                                                                                                                                                                                                            | <b>Case No.:</b> 86/2/81-ALC2/2019 | Party Name: SATURN INDUSTRIES,     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                | HQ File<br>:01/81/050/01172/AM19/  | RLA File<br>:07/24/040/00288/AM19/ | Lic.No/Date:0710114695<br>22.03.2019      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 25.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br>The case stands deferred. |                                    |                                    |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                    |                                       |                                           |                |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|---------------------------------------|-------------------------------------------|----------------|
| 134                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | <b>Case No.:</b> 94/2/81-ALC2/2019 | Party Name: HVR SOLAR PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | HQ File<br>:01/81/050/01180/AM19/  | RLA File<br>:05/23/040/00571/AM19/    | Lic.No/Date:0510410028<br>25.03.2019      | Approved       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0510408709 dated 29.11.2018 in Meeting No. 03/81 dated 15.05.2019 as per written comments given by Consultant (TEC-3) as under:<br><br>1. Quantity of import item may be allowed on <b>net to net</b> basis as per <b>General Note-4</b> .<br><br><b>Note:</b> Specification of cells would be as given in reply letter dated 25.07.2019. (Copy enclosed)<br>RA concerned may take suitable consequential action accordingly. |                                    |                                       |                                           |                |

|                                                                                                                                                                                                                                                                                                                                                      |                                   |                                    |                                           |                |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|-------------------------------------------|----------------|
| 135                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:</b> 2/2/81-ALC2/2019 | Party Name: JINDAL SAW LIMITED     | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|                                                                                                                                                                                                                                                                                                                                                      | HQ File<br>:01/81/050/00002/AM20/ | RLA File<br>:05/23/040/00583/AM19/ | Lic.No/Date:0510410092<br>29.03.2019      | Deferred       |
| <b>Decision:</b> The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per written comments given by Consultant (TEC-3):<br><br>1. To provide details of surface area of pipe to be coated.<br>2. To provide details of thickness of each coating.<br>The case stands deferred. |                                   |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                               |                                       |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|-------------------------------------------|----------------|
| 136 | <b>Case No.:10/2/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                             | Party Name: JAIN FGL METAL INDUSTRIES | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00010/AM20/                                                                                                                                                                                                                                                                                                             | RLA File<br>:04/24/040/00284/AM19/    | Lic.No/Date:0410165406<br>02.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that DPIIT informed vide U.O. No.: P-47011/199/2019-TSW dated 05.08.2019 that the case does not pertain to it and may be consulted with MSME. Therefore, the Committee decided to refer the case to MSME for examination of the case.<br>The case stands deferred. |                                       |                                           |                |

|     |                                                                                                                                                                                                                                                                     |                                           |                                           |                |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|-------------------------------------------|----------------|
| 137 | <b>Case No.:17/2/81-ALC2/2019</b>                                                                                                                                                                                                                                   | Party Name: UNIVERSAL FLEXIBLES PVT. LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00017/AM20/                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00307/AM19/        | Lic.No/Date:0710114751<br>10.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the applicant's reply was sent to Consultant (TEC-3) on 05.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br>The case stands deferred. |                                           |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |                                              |                                           |                |
|-----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|-------------------------------------------|----------------|
| 138 | <b>Case No.:1/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name: SEIKODENKI INDIA PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00021/AM20/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:04/24/040/00003/AM20/           | Lic.No/Date:0410165474<br>15.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that MeitY has sought the following information from the applicant vide letter. No.: 17(26)/2019-IPHW dated 01.08.2019: <ol style="list-style-type: none"> <li>1. Details of export product.</li> <li>2. No. of import item required for manufacturing one unit of export product for each export item separately.</li> <li>3. Wastage claimed in manufacturing process.</li> <li>4. Justification thereof.</li> </ol> The case stands deferred. |                                              |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                   |                                    |                                           |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 139 | <b>Case No.:6/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                  | Party Name: C.L.GUPTA EXPORTS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00026/AM20/                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:29/24/040/00001/AM20/ | Lic.No/Date:2910025392<br>16.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 24.05.2019 followed by a reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to remind again MSME for expediting the comments.<br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|-------------------------------------------|----------------|
| 140 | <b>Case No.:7/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                             | Party Name: C.L.GUPTA EXPORTS LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00027/AM20/                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:29/24/040/00002/AM20/ | Lic.No/Date:2910025393<br>16.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 24.05.2019 followed by final reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> again MSME for expediting the comments.<br>The case stands deferred. |                                    |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                              |                                               |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|-------------------------------------------|----------------|
| 141 | <b>Case No.:8/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                             | Party Name: TAMRA DHATU UDYOG PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00028/AM20/                                                                                                                                                                                                                                                                                                                                            | RLA File<br>:02/24/040/00005/AM20/            | Lic.No/Date:0210209122<br>23.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 24.05.2019 followed by final reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> again MSME for expediting the comments.<br>The case stands deferred. |                                               |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                        |                                                 |                                           |                |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------|-------------------------------------------|----------------|
| 142 | <b>Case No.:17/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                      | Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00037/AM20/                                                                                                                                                                                                                                                                                                                                      | RLA File<br>:34/24/040/00034/AM20/              | Lic.No/Date:3410045082<br>26.04.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to DHI for examination of the case on 27.05.2019 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> again DHI for expediting the comments.<br>The case stands deferred. |                                                 |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                                                                          |                                             |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|-------------------------------------------|----------------|
| 143 | <b>Case No.:23/3/81-ALC2/2019</b>                                                                                                                                                                                                                                                                                                                                        | Party Name: GANGES INTERNATIONALE (P) LTD., | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00043/AM20/                                                                                                                                                                                                                                                                                                                                        | RLA File<br>:04/24/040/00005/AM20/          | Lic.No/Date:0410165543<br>01.05.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME for examination of the case on 24.05.2019 followed by a reminder on 11.07.2019. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> again MSME for expediting the comments.<br>The case stands deferred. |                                             |                                           |                |

|     |                                                                                                                                                                                                                                                                                                             |                                            |                                           |                |
|-----|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 144 | <b>Case No.:1/5/81-ALC2/2019</b>                                                                                                                                                                                                                                                                            | Party Name: APL METALS LIMITED             | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00050/AM20/                                                                                                                                                                                                                                                                           | RLA File<br>:02/24/040/00008/AM20/         | Lic.No/Date:0210209151<br>06.05.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p> |                                            |                                           |                |
| 145 | <b>Case No.:7/5/81-ALC2/2019</b>                                                                                                                                                                                                                                                                            | Party Name: KRYFS POWER COMPONENTS LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00056/AM20/                                                                                                                                                                                                                                                                           | RLA File<br>:03/94/040/00068/AM20/         | Lic.No/Date:0310828816<br>07.05.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MoS on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p>  |                                            |                                           |                |
| 146 | <b>Case No.:15/5/81-ALC2/2019</b>                                                                                                                                                                                                                                                                           | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00064/AM20/                                                                                                                                                                                                                                                                           | RLA File<br>:03/94/040/00096/AM20/         | Lic.No/Date:0310829026<br>14.05.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to MSME on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p>                                          |                                            |                                           |                |
| 147 | <b>Case No.:16/5/81-ALC2/2019</b>                                                                                                                                                                                                                                                                           | Party Name: APAR INDUSTRIES LIMITED        | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00065/AM20/                                                                                                                                                                                                                                                                           | RLA File<br>:03/94/040/00103/AM20/         | Lic.No/Date:0310829084<br>16.05.2019      | Deferred       |
|     | <p><b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.</p> <p>The case stands deferred.</p>                            |                                            |                                           |                |



|     |                                                                                                                                                                                                                                                                      |                                            |                                           |                |
|-----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 148 | <b>Case No.:</b> 28/5/81-ALC2/2019                                                                                                                                                                                                                                   | Party Name: DISHA AUTO COMPONENTS PVT.LTD. | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00077/AM20/                                                                                                                                                                                                                                    | RLA File<br>:03/94/040/00121/AM20/         | Lic.No/Date:0310829099<br>17.05.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application has been referred to MSME on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                            |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                    |                                            |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|----------------|
| 149 | <b>Case No.:</b> 27/5/81-ALC2/2019                                                                                                                                                                                                                                                                                 | Party Name: PEARL INSULATIONS PVT. LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00076/AM20/                                                                                                                                                                                                                                                                                  | RLA File<br>:07/24/040/00023/AM20/         | Lic.No/Date:0710114910<br>17.05.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                            |                                           |                |

|     |                                                                                                                                                                                                                                                                                                                    |                                     |                                           |                |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------|
| 150 | <b>Case No.:</b> 38/5/81-ALC2/2019                                                                                                                                                                                                                                                                                 | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:9/81-ALC2/2019<br>07.08.2019 | <b>Status:</b> |
|     | HQ File<br>:01/81/050/00087/AM20/                                                                                                                                                                                                                                                                                  | RLA File<br>:03/94/040/00129/AM20/  | Lic.No/Date:0310829233<br>24.05.2019      | Deferred       |
|     | <b>Decision:</b> The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 30.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>The case stands deferred. |                                     |                                           |                |

#### Offline Cases:

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                        |          |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| 1 | Case No.: 15/37/81-ALC2/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Bharat Heavy Electricals Limited                                                                       | Status   |
|   | Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | HQ File No: 01/81/050/00302/AM12/DES-II                                                                |          |
|   | Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File No: 05/23/040/00199/AM12/                                                                     | Approved |
|   | Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Request for ratification of norms in respect of advance authorization no. 0510305231 dated 14.10.2011. |          |
|   | <b>Decision:</b> The Committee considered the case as per agenda noted that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011. |                                                                                                        |          |

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

2

|                             |                                                                                                        |          |
|-----------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 6/37/81-ALC2/2011 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81        | HQ File No: 01/81/050/00293/AM12/DES-II                                                                |          |
| Dated: 07.08.2019           | RLA File No: 05/23/040/00196/AM12/                                                                     | Approved |
| Subject:                    | Request for ratification of norms in respect of advance authorization no. 0510305232 dated 14.10.2011. |          |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

3

|                              |                                                                                                        |          |
|------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 11/45/81-ALC2/2009 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81         | HQ File No: 01/81/050/00441/AM10/DES-II                                                                |          |
| Dated: 07.08.2019            | RLA File No: 05/23/040/00164/AM10/                                                                     | Approved |
| Subject:                     | Request for ratification of norms in respect of advance authorization no. 0510257036 dated 28.01.2010. |          |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

4

|                             |                                                                                                        |          |
|-----------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 3/43/81-ALC2/2009 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81        | HQ File No: 01/81/050/00418/AM10/DES-II                                                                |          |
| Dated: 07.08.2019           | RLA File No: 05/23/040/00135/AM10/                                                                     | Approved |
| Subject:                    | Request for ratification of norms in respect of advance authorization no. 0510255677 dated 06.01.2010. |          |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

5

|                              |                                                                                                        |          |
|------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 10/45/81-ALC2/2009 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81         | HQ File No: 01/81/050/00440/AM10/DES-II                                                                |          |
| Dated: 07.08.2019            | RLA File No: 05/23/040/00163/AM10/                                                                     | Approved |
| Subject:                     | Request for ratification of norms in respect of advance authorization no. 0510257035 dated 28.01.2010. |          |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

6

|                             |                                                                                                        |          |
|-----------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 20/2/81-ALC2/2012 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81        | HQ File No: 01/81/050/00020/AM13/DES-II                                                                |          |
| Dated: 07.08.2019           | RLA File No: 05/23/040/00435/AM12/                                                                     | Approved |
| Subject:                    | Request for ratification of norms in respect of advance authorization no. 0510317273 dated 10.02.2012. |          |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and

drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

7

|                            |                                                                                                        |          |
|----------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 9/5/81-ALC2/2009 | Bharat Heavy Electricals Limited                                                                       | Status   |
| Meeting Number: 9/81       | HQ File No: 01/81/050/00017/AM10/DES-II                                                                |          |
| Dated: 07.08.2019          | RLA File No: 05/24/040/00525/AM09/                                                                     |          |
| Subject:                   | Request for ratification of norms in respect of advance authorization no. 0510237295 dated 27.02.2009. | Approved |

**Decision:** The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied 'as such' and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. Hence, the case was referred to PIC on 16.07.2019 to have clarification on the admissibility of above AA in view of PC 50 dt. 28.12.2011.

The Committee noted that Policy Interpretation Committee in its meeting held on 16.07.2019 has decided that such supplies would be admissible as deemed export and also eligible for Advance Authorization. Therefore, the Committee decided to fix the ad-hoc norms as per written comments given by DHI vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

8

|                             |                                                                                                             |          |
|-----------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.: 1/21/81-ALC2/2017 | Kirtanlal Steel Private Limited, Mumbai                                                                     | Status   |
| Meeting Number: 9/81        | HQ File No: 01/81/050/00442/AM18/DES-II                                                                     |          |
| Dated: 07.08.2019           | RLA File No: 03/94/040/00102/AM18/                                                                          |          |
| Subject:                    | Request for revision of ratified norms in respect of advance authorization no. 0310815526 dated 05.09.2017. | Deferred |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019.

The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                             |          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.: 2/21/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Kirtanlal Steel Private Limited, Mumbai                                                                     | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File No: 01/81/050/00443/AM18/DES-II                                                                     |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File No: 03/94/040/00105/AM18/                                                                          | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Request for revision of ratified norms in respect of advance authorization no. 0310815527 dated 05.09.2017. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019.</p> <p>The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                             |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |                                                                                                        |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 2/23/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Kirtanlal Steel Private Limited, Mumbai                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File No: 01/81/050/00501/AM18/DES-II                                                                |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File No: 03/94/040/00529/AM18/                                                                     | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Request for ratification of norms in respect of advance authorization no. 0310816055 dated 29.09.2017. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/81 dated 10.10.2018 due to non submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019.</p> <p>The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                        |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                                                                             |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.: 11/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File No: 01/81/050/00362/AM17/DES.II                                                                     |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File No.: 08/24/040/00177/AM17/                                                                         | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Request for revision of ratified norms in respect of Advance Authorization No. 0810138679 dated 16.09.2016. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 19/81 dated 05.12.2017 as per SION C-1647. However, the applicant vide letter dated 20.06.2018 requested to re-fix the ad-hoc norms.</p> <p>The Committee considered the case and noted that a deficiency letter seeking certain information as raised by DPIIT vide letter No. 7/253/2018-TS dated 17.06.2019 was sent to the applicant vide email dated 15.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.</p> <p>The case stands deferred.</p> |                                                                                                             |          |



12

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                        |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 11/4/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | KSE ELECTRICALS PVT. LIMITED                                                                           | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File No: 01/81/050/00090/AM18/DES.II                                                                |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File No: 02/24/040/00011/AM18/                                                                     | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Request for ratification of norms in respect of Advance Authorization No. 0210207536 dated 20.04.2017. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 19/81dated 05.12.2017 due to non submission of reply of deficiency letter dated 21.07.2017 followed by reminder dated 22.08.2017. However, the applicant vide letter dated 26.2.2018 furnished the reply with a request to fix the ad-hoc norms.</p> <p>The reply was referred to MSME on 18.06.2019 for examination. Since, no comments have been received yet, the Committee decided to <b>remind</b> MSME for expediting the comments.</p> <p>The case stands deferred.</p> |                                                                                                        |          |

13

|                                                                                                                                                                                                                                                                                                                                                                   |                                                                                                             |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.: 54/15/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                      | KALPATARU POWER TRANSMISSION LIMITED                                                                        | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                              | HQ File No: 01/81/050/00511/AM15/DES.II                                                                     |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                 | RLA File No: 08/24/040/00321/AM15/                                                                          | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                          | Request for revision of ratified norms in respect of Advance Authorization No. 0810133891 dated 21.11.2014. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 15/81 dated 30.12.2014 as per written comments of DIPP vide U.O. No. 12/1692014/TSW/148 dated 10.10.2015. However, the applicant vide letter dated 06.08.2018 requested to re-fix the ad-hoc norms.                                      |                                                                                                             |          |
| The Committee considered the case and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019. The applicant vide email dated 29.07.2019 requested for extension of 15 days time to submit requisite information. Therefore, the Committee decided to wait for reply of the applicant. |                                                                                                             |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                         |                                                                                                             |          |

14

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                                               |           |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------|
| Case No.:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.                                                                                                                 | Status    |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File No: 01/81/171/00013/AM19/DES-II                                                                                                                       |           |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File No:                                                                                                                                                  | Withdrawn |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Request of Thyssenkrupp Electrical Steel India Pvt. Ltd. for fixation of SION for export of Cold Rolled Grain Oriented Silicon Electrical Steel Sheets/Coils. |           |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the party requested to fix the Standard Input Output Norms (SION) for export of Cold Rolled Grain Oriented Silicon Electrical Steel Sheets/Coils made out of three different Import Items. However, EEPC vide email dated 20.5.2019 has intimated that the applicant is the sole manufacturer of Grain Oriented Steel in India. Hence, the Committee felt that no standard input & output norms can be fixed in the absence of sufficient data. The party was advised to apply for fixation of ad-hoc norms.<br>Case is withdrawn. |                                                                                                                                                               |           |



15

15

|                                                                                                                                                                                                                                                                                                                   |                                                                                                             |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.: 46/14/81-ALC2/2016                                                                                                                                                                                                                                                                                      | NATIONAL STEEL AND AGRO INDUSTRIES LIMITED                                                                  | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                              | HQ File No: 01/81/050/00297/AM17/DES.II                                                                     |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                 | RLA File No.: 56/24/040/00004/AM17/                                                                         | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                          | Request for revision of ratified norms in respect of Advance Authorization No. 5610004891 dated 29.04.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 21/81 dated 09.01.2018 as per MoS written comments vide UO No. 2(11)/2016-TD dated 31.01.2018. However, the applicant vide letter dated 25.07.2018 requested to re-fix the ad-hoc norms. |                                                                                                             |          |
| The Committee considered the case and noted that the copy of representation was sent to MoS for examination of the case on 10.08.2018 followed by a reminder on 25.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.                                   |                                                                                                             |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                         |                                                                                                             |          |

16

10

|                                                                                                                                                                                                                                                                                                                                                                             |                                                                                                        |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.: 74/1/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                 | MANLY SILICON STEEL PRIVATE LIMITED                                                                    | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                        | HQ File No: 01/81/050/00677/AM15/DES.II                                                                |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                           | RLA File No.: 07/24/040/00376/AM15/                                                                    | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                    | Request for ratification of norms in respect of Advance Authorization No. 0710107472 dated 20.01.2015. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 13/81 dated 06.10.2015 due to non submission of reply of deficiency letter dated 03.07.2015 followed by reminder dated 21.08.2015. However, the applicant vide letter dated 09.03.2018 furnished the reply with a request to fix the ad-hoc norms. |                                                                                                        |          |
| The Committee considered the case and noted that the copy of representation was sent to DHI for examination of the case on 20.07.2018 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.                                                                                             |                                                                                                        |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                                   |                                                                                                        |          |

17

17

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                                                                                                      |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|----------|
| Case No.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | TRIVENI AERONAUTICS PRIVATE LIMITED, TUMKUR                                                                                          | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File No: 01/81/061/00002/AM18/DES-II/                                                                                             |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | CSEZ File No.1/43/2008:EOU:CSEZ/403/                                                                                                 | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Request for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that Office of DC, Cochin Special Economic Zone (CSEZ), Bangalore vide their letter No. 1/43/2008:EOU:CSEZ/403, dated 15.3.2017 has forwarded an application of Triveni Aeronautics Private Limited, Tumkur requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts.</p> <p>The Committee considered the case and noted that the copy of representation was sent to MSME for examination of the case on 11.04.2017 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                                                      |          |

18

|                                                                                                                                                                                                                                                                |                                                                                                                                                     |          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| Case No.                                                                                                                                                                                                                                                       | UNITED DRILLING TOOLS LIMITED                                                                                                                       | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                           | HQ File No: 01/81/171/00012/AM20/DES-II                                                                                                             |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                              | KASEZ File No. KASEZ/IA/001/2011-12/21                                                                                                              |          |
| Subject:                                                                                                                                                                                                                                                       | Request of United Drilling Tools Limited, KASEZ for fixation of wastage/scrap percentage for manufacturing activity of casing pipes with connector. | Deferred |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the case was referred to Consultant (TEC-3) on 30.07.2019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. |                                                                                                                                                     |          |
| The case stands deferred.                                                                                                                                                                                                                                      |                                                                                                                                                     |          |

19

|                                                                                                                                                                                                                                                 |                                                                                                                                                                              |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| Case No.                                                                                                                                                                                                                                        | KUN AEROSPACE PRIVATE LIMITED                                                                                                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                            | HQ File No: 01/81/171/00013/AM20/DES-II                                                                                                                                      |          |
| Dated: 07.08.2019                                                                                                                                                                                                                               | MEPZ-SEZ File No. A/2011/012/EOU-TN                                                                                                                                          |          |
| Subject:                                                                                                                                                                                                                                        | Request of Kun Aerospace Private Limited, MEPZ, 100% EOU, for fixation of wastage norms for manufacture and export of Aerospace components, parts, assemblies and equipments | Deferred |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.08.019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. |                                                                                                                                                                              |          |
| The case stands deferred.                                                                                                                                                                                                                       |                                                                                                                                                                              |          |

20

|                                                                                                                                                                                                                                                 |                                                                                                                                                                                                                                                                                                                       |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| Case No.                                                                                                                                                                                                                                        | POOJAWESTERN METALIKS LIMITED                                                                                                                                                                                                                                                                                         | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                            | HQ File No: 01/81/171/00014/AM 20/DES-II                                                                                                                                                                                                                                                                              |          |
| Dated: 07.08.2019                                                                                                                                                                                                                               | KASEZ File No. KASEZ/100%EOU/II/13/2002-03/Vol.I/                                                                                                                                                                                                                                                                     |          |
| Subject:                                                                                                                                                                                                                                        | Request of PoojawesternMetaliks Limited, Jamnagar, Gujarat, 100% EOU, for fixation of wastage norms for manufacturing of products made of imported raw material in the form of brass rods, brass solid bars, Brass hollow bars, profile and section in addition to routine product made out of mix metal brass scrap. | Deferred |
| <b>Decision:</b> The Committee considered the case as per agenda and noted that the case was referred to MSME on 02.08.019 for examination. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. |                                                                                                                                                                                                                                                                                                                       |          |
| The case stands deferred.                                                                                                                                                                                                                       |                                                                                                                                                                                                                                                                                                                       |          |

21

|                                                                                                          |                                                                                                        |          |
|----------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No. 59/2/81-ALC2/2014                                                                               | LEIGHTON WELSPUN<br>CONTRACTORSPRIVATE LIMITED                                                         | Status   |
| Meeting Number: 9/81                                                                                     | HQ File No: 01/81/050/00060/AM15/DES.II                                                                |          |
| Dated: 07.08.2019                                                                                        | RLA File No.: 03/95/040/00752/AM14/                                                                    |          |
| Subject:                                                                                                 | Request for ratification of norms in respect of Advance Authorization No. 0310764005 dated 01.01.2014. | Deferred |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in |                                                                                                        |          |

Meeting No. 05/81 dated 18.06.2015 due to non submission of reply of deficiency letter dated 11.11.2014 followed by reminder dated 23.02.2015 & 29.04.2015. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms.

The Committee considered the case and noted that the applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

22

|                            |                                                                                                       |          |
|----------------------------|-------------------------------------------------------------------------------------------------------|----------|
| Case No.27/22/81-ALC2/2015 | INDO COOL COMPOSITES PRIVATE LIMITED                                                                  | Status   |
| Meeting Number: 9/81       | HQ File No: 01/81/050/00464/AM16/DES-II/                                                              | Deferred |
| Dated: 07.08.2019          | RLA File No: 04/24/040/00114/AM16/                                                                    |          |
| Subject:                   | Request for ratification of norms in respect of advance authorization no. 0410160874 dated 05.08.2015 |          |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/81 dated 29.11.2016 due to non submission of reply of deficiency letter dated 03.05.2016 followed by reminder dated 11.07.2016. However, the applicant vide letter dated 28.12.2016 furnished the reply with a request to fix the ad-hoc norms.

The Committee considered the case and noted that the copy of reply has been referred to Consultant (TEC-1) on 07.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

The case stands deferred.

23

|                             |                                                                                                        |          |
|-----------------------------|--------------------------------------------------------------------------------------------------------|----------|
| Case No.:37/20/81-ALC2/2016 | PUNJAB STAINLESS STEEL INDUSTRIES                                                                      | Status   |
| Meeting Number: 9/81        | HQ File : 01/81/050/00470/AM17/DES-II/                                                                 | Deferred |
| Dated: 07.08.2019           | RLA File : 05/24/040/00441/AM17/                                                                       |          |
| Subject:                    | Request for ratification of norms in respect of Advance Authorization No. 0510400631 dated 06.12.2016. |          |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 25.07.2017 furnished the reply with a request to fix the ad-hoc norms.

The Committee considered the case and noted that the copy of reply was sent to DPIIT for examination of the case on 06.11.2017 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

The case stands deferred.

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

24

|                                                                                                                                                                                                                                                                                                                                     |                                                                                                             |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.29/6/81-ALC2/2016                                                                                                                                                                                                                                                                                                           | R.R. KABEL LIMITED                                                                                          | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                | HQ File No: 01/81/050/00095/AM17/DES.II/                                                                    |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                   | RLA File No: 03/95/040/00709/AM16/                                                                          | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                            | Request for revision of ratified norms in respect of Advance Authorization No. 0310801720 dated 12.01.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 09/81 dated 26.07.2016 as per the written comments of the DIPP vide U.O. No. 12/61/2016-TSW/49 dated 26.07.2016. However, the applicant vide letter dated 26.09.2017 requested to re-fix the ad-hoc norms. |                                                                                                             |          |
| The Committee considered the case and noted that the copy of representation was sent to DPIIT for examination of the case on 10.04.2018 followed by a reminder on 12.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.                                                   |                                                                                                             |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                           |                                                                                                             |          |

25

25

|                                                                                                                                                                                                                                                                                                                     |                                                                                                                    |          |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------|----------|
| Case No.29/6/81-ALC2/2016                                                                                                                                                                                                                                                                                           | JINDAL SAW LIMITED                                                                                                 | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                | HQ File No: 01/81/050/00051/AM17/DES-II                                                                            |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                   | RLA File No: 05/23/040/00508/AM16/                                                                                 | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                            | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510397868 dated 09.03.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 14/81 dated 04.10.2016AA as per DIPP comments vide U. O. No. 12/83/2016-TSW/75 dated 04/10/2016. However, the applicant vide letter dated 20.02.2019 requested to re-fix the ad-hoc norms. |                                                                                                                    |          |
| The Committee considered the case and noted that the copy of representation has been referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.                                              |                                                                                                                    |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                           |                                                                                                                    |          |

26

|                                                                                                                                                                                                                                                                                                                                                                                                                  |                                                                                                                    |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------|----------|
| Case No. 18/17/81-ALC2/2015                                                                                                                                                                                                                                                                                                                                                                                      | JINDAL SAW LIMITED                                                                                                 | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                             | HQ File No: 01/81/050/00341/AM16/                                                                                  |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                | RLA File No: 05/23/040/00229/AM16/                                                                                 | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                         | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510395537 dated 04.09.2015. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 14/81 dated 04.10.2016 as per DIPP comments vide U. O. No. 12/90/2016-TSW/34dated 02.11.2016. However, the applicant vide letter dated 15.02.2019 & 17.05.2019 requested to re-fix the ad-hoc norms. Hence, The Committee decided to refer the case to Consultant (TEC-3) for comments. |                                                                                                                    |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                    |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                                                                                    |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------|----------|
| Case No. 19/18/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | JINDAL SAW LIMITED                                                                                                 | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File No: 01/81/050/00370/AM17/                                                                                  |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File No: 05/23/040/00235/AM17/                                                                                 | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510399602 dated 01.09.2016. |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 04/81 dated 16.05.2017 as per DIPP comments vide U. O. No.12/38/2017-TSW/59. However, the applicant vide letter dated 20.02.2019 &amp; 03.06.2019 requested to re-fix the ad-hoc norms.</p> <p>The Committee considered the case and noted that the copy of representation has been referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                                    |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |                                                                                                                   |          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|----------|
| Case No. 19/10/81-ALC2/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | JINDAL SAW LIMITED                                                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File No: 01/81/050/00276/AM15/                                                                                 |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File No: 05/23/040/00557/AM14/                                                                                | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510384566 dated 22.04.2014 |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 01/81 dated 17.04.2015 as per written comments of DIPP vide U.O. No.12/9/2015-TSW/53 dated 18.02.2015. However, the applicant vide letter dated 18.02.2019 requested to re-fix the ad-hoc norms.</p> <p>The Committee considered the case and noted that the copy of representation has been referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                                   |          |

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                                                                                   |          |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|----------|
| Case No. 8/10/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | JINDAL SAW LIMITED                                                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File No: 01/81/050/00193/AM17/                                                                                 |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File No: 05/23/040/00157/AM17/                                                                                | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510399000 dated 06.07.2016 |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 25/81 dated 07.03.2017 as per DIPP U. O. No. 12/15/2017-TSW/59 dated 07/03/2017. However, the applicant vide letter dated 22.04.2019 requested to re-fix the ad-hoc norms.</p> <p>The Committee considered the case and noted that the copy of representation has been referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.</p> <p>The case stands deferred.</p> |                                                                                                                   |          |

30

|                                                                                                                                                                                                                                                                                                     |                                                                                                                   |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|----------|
| Case No. 26/22/81-ALC2/2015                                                                                                                                                                                                                                                                         | JINDAL SAW LIMITED                                                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                | HQ File No: 01/81/050/00463/AM16/                                                                                 |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                   | RLA File No: 05/23/040/00207/AM16/                                                                                | Deferred |
| Subject:                                                                                                                                                                                                                                                                                            | Request for revision of ratified ad-hoc norms in respect of Advance Authorization No. 0510395407 dated 24.08.2015 |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. |                                                                                                                   |          |
| The Committee considered the case and noted that the copy of representation has been referred to Consultant (TEC-3) on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.                                                                           |                                                                                                                   |          |
| The case stands deferred.                                                                                                                                                                                                                                                                           |                                                                                                                   |          |

31

|                                                                                                                                                                                                                                                                                                                                                                         |                                                                                                       |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|----------|
| Case No. 8/20/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                              | APOLLO METALEX PRIVATE LIMITED                                                                        | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                    | HQ File No: 01/81/050/00441/AM17/                                                                     |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                       | RLA File No: 05/23/040/00415/AM17/                                                                    | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                | Request for ratification of norms in respect of Advance Authorization no. 0510400548 dated 30.11.2016 |          |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 03/81 dated 02.05.2017 due to non submission of reply of deficiency letter dated 07.02.2017 followed by reminder dated 07.04.2017. However, the applicant vide letter dated 12.03.2019 furnished the reply with a request to fix the ad-hoc norms. |                                                                                                       |          |
| The Committee considered the case and noted that the copy of representation was sent to DPIIT on 02.08.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.                                                                                                                            |                                                                                                       |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                               |                                                                                                       |          |

32.

|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      |                                                                                                       |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------|----------|
| Case No.:31/24/81-ALC2/2017                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | TATA INTERNATIONAL LIMITED                                                                            | Status   |
| Meeting Number:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File No: 01/81/050/00533/AM18/                                                                     |          |
| Dated:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File No: 02/24/040/00125/AM18/                                                                    | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Request for ratification of norms in respect of Advance Authorization no. 0210207968 dated 10.11.2017 |          |
| <p><b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that ‘slab is not allowed for making bars’. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The party was also granted Personal Hearing.</p> <p>The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward ‘slab’ was mentioned therein instead of ‘blooms’ for manufacture of Bars. The request of the representatives was acceded to.</p> <p>The case stands deferred.</p> |                                                                                                       |          |



33.

255.

|                             |                                                                                                       |          |
|-----------------------------|-------------------------------------------------------------------------------------------------------|----------|
| Case No.:13/19/81-ALC2/2017 | TATA INTERNATIONAL LIMITED                                                                            | Status   |
| Meeting Number:             | HQ File No: 01/81/050/00386/AM18/                                                                     |          |
| Dated:                      | RLA File No: 02/24/040/00105/AM18/                                                                    | Deferred |
| Subject:                    | Request for ratification of norms in respect of Advance Authorization no. 0210207888 dated 16.10.2017 |          |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. Meeting No.6/81 dated 01.11.2018 based on the recommendation of representative of MoS with the observation that ‘slab is not allowed for making bars’. However, the applicant vide letter dated 14.02.2018 (it may be 14.02.2019) stated that they are producing Bars from Blooms only and requested to fix the ad-hoc norms. The party was also granted Personal Hearing.

The representation dated 17.06.2019 was forwarded to MoS on 02.08.2019. During the PH, the representatives of the applicant requested to grant some time for submission of revised documents as the ward ‘slab’ was mentioned therein instead of ‘blooms’ for manufacture of Bars. The request of the representatives was acceded to.

The case stands deferred.

34.

54.

|                             |                                         |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
|-----------------------------|-----------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.:32/24/81-ALC2/2013 | WILLIAMS CONTROLS INDIA PRIVATE LIMITED | Status<br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br><br>< |
|-----------------------------|-----------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

35

35

|                                                                                                                                                                                                                                                                                                  |                                                                                                               |          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|----------|
| Case No.:4/15/81-ALC2/2016                                                                                                                                                                                                                                                                       | ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED                                                                | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                             | HQ File :01/81/050/00330/AM17/                                                                                |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                | RLA File :07/24/040/00198/AM17/                                                                               | Approved |
| Subject:                                                                                                                                                                                                                                                                                         | Request for ratification of ad-hoc norms in respect of Advance Authorization No. 0710110463 dated 29.09.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 07/81 dated 29.11.2018 due to non submission of reply of deficiency letter dated 04.09.2018 followed by reminder dated 18.10.2018. However, the applicant vide letter dated |                                                                                                               |          |

06.12.2018 furnished the reply with a request to fix the ad-hoc norms.

The reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710111004 dated 19.01.2017 in Meeting No. 15/81 dated 17.10.2017 on the recommendation of Consultant (TEC-3) as under:

| Sl. No. | ITCHS Code | Export Item                                            | Quantity    | ITCHS Code | Import Item                                                                                                    | Recommended Quantity                                                          |
|---------|------------|--------------------------------------------------------|-------------|------------|----------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------|
| 1       | 78011000   | Lead Ingots 99.97% Purity Min                          | 1400.000 MT | 85481020   | Lead Acid Battery Scrap (as per ISRI Code: Rains) Percentage of Lead content in item of import to be 52 - 55%. | Allowed wastage of 6% on net content of lead as in both export & import items |
| 2       | 78019990   | Lead Alloy in the form of Ingots (Lead Calcium Alloy)  | 50.000 MT   |            |                                                                                                                |                                                                               |
| 3       | 78019100   | Lead Alloy in the form of Ingots (Lead Antimony Alloy) | 300.000 MT  |            |                                                                                                                |                                                                               |

RA concerned may take suitable consequential action accordingly.

36

|                            |                                                                                                               |                                |
|----------------------------|---------------------------------------------------------------------------------------------------------------|--------------------------------|
| Case No.:37/3/81-ALC2/2018 | ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED                                                                | Status<br><br><br><br>Approved |
| Meeting Number: 9/81       | HQ File :01/81/050/00114/AM19                                                                                 |                                |
| Dated: 07.08.2019          | RLA File :07/24/040/00194/AM18/                                                                               |                                |
| Subject:                   | Request for ratification of ad-hoc norms in respect of Advance Authorization No. 0710112391 dated 10.11.2017. |                                |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 03/81 dated 14.08.2018 on the ground that no difference in export item no. 1 and import item. However, the applicant vide letter dated 06.12.2018 submitted the representation with a request to fix the ad-hoc norms.

The reply was sent to MSME on 02.08.2019 for examination of the case. However, no comments are being furnished by MSME. The matter was deliberated in the meeting and the Committee decided to fix the ad-hoc norms on recommendations of Consultant (TEC-3) as under:

| Sl. No. | ITCHS Code | Export Item                                            | Quantity    | ITCHS Code | Import Item | Recommended Quantity                                                          |
|---------|------------|--------------------------------------------------------|-------------|------------|-------------|-------------------------------------------------------------------------------|
| 1       | 78011000   | Lead Ingots 99.97% Min                                 | 3000.000 MT | 78019920   | Lead Ingots | Allowed wastage of 2% on net content of lead as in both export & import items |
| 2       | 78019990   | Lead Alloy in the form of Ingots (Lead Calcium Alloy)  | 1000.000 MT |            |             |                                                                               |
| 3       | 78019100   | Lead Alloy in the form of Ingots (Lead Antimony Alloy) | 1000.000 MT |            |             |                                                                               |

**Note:** Lead content in the import item should be 98%.

RA concerned may take suitable consequential action accordingly.

SHOBHIT GUPTA

Dy. Director General of Foreign Trade  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Udyog Bhawan, New Delhi

37

57

|                                                                                                                                                                                                                                                                                                                                   |                                                                                                              |          |
|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|----------|
| Case No.:94/2/81-ALC2/2014                                                                                                                                                                                                                                                                                                        | MAK CONTROLS AND SYSTEMS PRIVATE LIMITED                                                                     | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                              | HQ File :01/81/050/00095/AM15/                                                                               |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                 | RLA File :32/21/040/00192/AM14/                                                                              | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                          | Request for ratification of ad-hoc norms in respect of Advance Authorization No. 3210073315 dated20.02.2014. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/81 dated 15.10.2014 due to non submission of reply of deficiency letter dated 04.08.2014. However, the applicant vide letter dated 22.04.2019 furnished the reply with a request to fix the ad-hoc norms. |                                                                                                              |          |
| The Committee considered the case and noted that the copy of representation has been referred to DHI on 07.08.2019 for examination of the case. Therefore, the Committee decided to wait for the comments.                                                                                                                        |                                                                                                              |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                         |                                                                                                              |          |

38

38

|                                                                                                                                                                                                                                                                                                                                                                         |                                                                                                              |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|----------|
| Case No.:16/12/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                             | SAHNEY KIRKWOOD PVT. LIMITED                                                                                 | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/81/050/00233/AM17/                                                                               |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00179/AM17/                                                                              | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                | Request for ratification of ad-hoc norms in respect of Advance Authorization No. 0310805311 dated08.06.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. |                                                                                                              |          |
| The Committee considered the case and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> DPIIT for expediting the comments.                                                                                                  |                                                                                                              |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                               |                                                                                                              |          |

39

39

|                                                                                                                                                                                                                                                                                                                                                                         |                                                                                                              |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|----------|
| Case No.:17/12/81-ALC2/2016                                                                                                                                                                                                                                                                                                                                             | SAHNEY KIRKWOOD PVT. LIMITED                                                                                 | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                    | HQ File :01/81/050/00234/AM17/                                                                               |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00183/AM17/                                                                              | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                | Request for ratification of ad-hoc norms in respect of Advance Authorization No. 0310805314 dated08.06.2016. |          |
| <b>Decision:</b> The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. However, the applicant vide letter dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. |                                                                                                              |          |
| The Committee considered the case and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to <b>remind</b> DPIIT for expediting the comments.                                                                                                  |                                                                                                              |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                               |                                                                                                              |          |

|                                                                                                                                                                                                                                                                                                                                                                                                       |                                                                                                             |          |
|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------|----------|
| Case No.:7/2/81-ALC2/2018                                                                                                                                                                                                                                                                                                                                                                             | NEO POWER ELECTRONICS & PROJECTS PVT. LTD.                                                                  | Status   |
| Meeting Number: 9/81                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/81/050/00012/AM19/                                                                              |          |
| Dated: 07.08.2019                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/01069/AM18/                                                                             | Deferred |
| Subject:                                                                                                                                                                                                                                                                                                                                                                                              | Request for ratification of ad-hoc norms in respect of Advance Authorization No.0310819845 dated 15.03.2018 |          |
| <b>Decision:</b> The Committee considered the case as per the agenda and noted that the case was ratified in Meeting No. 15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further the applicant has also requested to amend UOM of import item No. 5. |                                                                                                             |          |
| The Committee considered the case and noted thatthe applicant has not given any reason/justification for such changes. Therefore, the Committee decided to seek from the applicant justification for such changes.                                                                                                                                                                                    |                                                                                                             |          |
| The case stands deferred.                                                                                                                                                                                                                                                                                                                                                                             |                                                                                                             |          |

\*\*\*\*\*

  
**SHOBHIT GUPTA**  
 Dy. Director General of Foreign Trade  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Udyog Bhawan, New Delhi

## SDF

|                      |        |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|----------------------|--------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <b>Export Items:</b> |        |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|                      | 1      | Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).                                                                                                                                                                                                                                                                          |
|                      | 2      | Detail technical note on manufacturing process including the relevant flow sheet.                                                                                                                                                                                                                                                                                                                                                                |
|                      | 3      | Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.                                                                                                                                                                                                                                                                                                                                       |
|                      | 4      | Weight of each Export Product.                                                                                                                                                                                                                                                                                                                                                                                                                   |
|                      | 5      | Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. |
| <b>Import Items:</b> |        |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|                      | 6      | Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.                                                                                                                                                                                                                                                                           |
| <b>Components:</b>   |        |                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|                      | 7      | Technical characteristics / part numbers, if any.                                                                                                                                                                                                                                                                                                                                                                                                |
|                      | 8      | Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).                                                                                                                                                                                                                                                                                                                     |
|                      | 9      | Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.                                                                                                                                                                                                                                                                                        |
|                      | 10     | Size and specification including grade, composition, range, thickness etc. of the items proposed for import.                                                                                                                                                                                                                                                                                                                                     |
|                      | 11     | Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.                                                                           |
|                      | 11 (a) | Sheet layout diagram of the material indicating the wastage during blanking.                                                                                                                                                                                                                                                                                                                                                                     |
|                      | 12     | Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.                                                                                                                                                                                                                     |
|                      | 13     | Weight of Steel, which requires imported welding material, giving break-up of:<br>i) Steel Plates/Sheets upto 30mm thickness<br>ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness<br>iii) Steel Plates/Sheets more than 70 mm thickness.<br>iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.                                                                                                    |
|                      | 14     | Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.                                                                                                                                                                                                                                |
|                      | 15     | Use of export product.                                                                                                                                                                                                                                                                                                                                                                                                                           |
|                      | 16     | You are advised to apply for SION.                                                                                                                                                                                                                                                                                                                                                                                                               |
|                      | 17     | Please use expanded/full name of end product. Do not use the abbreviations/short form.                                                                                                                                                                                                                                                                                                                                                           |
|                      | 18     | --                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|                      | 19     | <b>Any other information:</b>                                                                                                                                                                                                                                                                                                                                                                                                                    |
|                      | 20     | The information called for must be submitted <b>in duplicate within 15 days</b> from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.                                                                                                                                                                              |

10  
7/8/19

LM WIND POWER BLADES (INDIA) PVT.LTD

ADV.AUTH.NO -.0710109567 DT. 24.03.2016

On the basis of calculation sheet and material balance submitted by the firm the lic. may be ratified as under.

Export Item: FRP ROTAR BLADE LM 42.1P2 - 78.0 No

Net weight not less than 4,64,883.00 Kg

Import item

| SL. NO | SL.NO OF ADV.AUTH.      | QTY                                                                              |
|--------|-------------------------|----------------------------------------------------------------------------------|
| 1      | 50,60, 61,63,64,66 to78 | Components, allowed as per G.N.4                                                 |
| 2.     | 79 to 81                | Consumables Qty as applied for Value altogether restricted to 0.5 % of FOB Value |
| 3.     | Rest of the items       | As applied for                                                                   |

  
06/03/19

SHAISH KUMAR

NC2



56

56

7/8/19

AA NO.: 0310823286

Reply dt. 20.06.19

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content. Add "containing EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg. content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg. content

18- As per packing policy

M. S. Gul  
30.07/19

D& H

(68)

68  
7/8/19

AA No: 0510407943

Reply dt. 25.04.19

EP 1-Add "Coating thickness 400 micron & coating area 657912.923 sq. mtr.

2-Add "Coating thickness 1050 micron & coating area 43561.305 sq. mtr.

Import 1 & 9- Description & qty. as per Sl. No. 1 of SION C 593

2 & 10 - Welding Wire 4 kg./MT of EP 1 & 2 respectively

3 & 11 - Welding Flux

4 & 12- X Ray Film-

5 & 13 - CO2 Wire

6 & 14 - Steel Shots/Grits

7 - Relevent Epoxy Power - 450 MT

8- AF

15 - Relevent epoxy powder for base coat - 29 MT

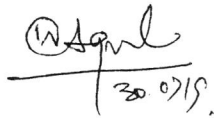
16 - Relevent epoxy powder for top coat - 49 MT

17 & 18 - Deleted

Total cif value of items 3 to 6 not to exceed 5 % of FOB value of EP1

Total cif value of items 11 to 14 not to exceed 5 % of FOB value of EP2

Grade & thickness of steel to match in import & export

  
30/07/19

DES II

75  
 7/8/19

| Sr. No. | Size & type Of Cables                                                                       | Qty (MTRS) | Cable wt (MTs) | Name of the Raw Material                           | UOM | Consumption of RM (Kg/ Mtr.) | Consumption of RM (without wast.) | Wastage in % | RM for Total P.O. |
|---------|---------------------------------------------------------------------------------------------|------------|----------------|----------------------------------------------------|-----|------------------------------|-----------------------------------|--------------|-------------------|
| 1       | <b>Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables Below 1000 V.</b>         |            |                |                                                    |     |                              |                                   |              |                   |
| 1.01    | 2 Core X 0.8 Sq.MM                                                                          | 2016000    | 34.675         | COPPER WIRE ROD (8MM)                              | KGS | 0.00935                      | 18839.520                         | 1%           | 19027.915         |
| 1.01    |                                                                                             |            |                | HDPE                                               | KGS | 0.00784                      | 15809.472                         | 5%           | 16599.946         |
| 1.01    |                                                                                             |            |                | INDIGENOUS ITEM                                    |     |                              | 26.208                            |              |                   |
| 1.01    |                                                                                             |            |                |                                                    |     |                              | 34675.200                         |              |                   |
| 2       | <b>Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V.</b> |            |                |                                                    |     |                              |                                   |              |                   |
| 2.01    | 1 Core X 400 Sq.MM                                                                          | 3000       | 12.780         | COPPER WIRE ROD (8MM)                              | KGS | 3.34000                      | 10020.000                         | 1%           | 10120.200         |
| 2.01    |                                                                                             |            |                | LDPE (DFDA-1216 NT)                                | KGS | 0.15131                      | 453.931                           | 5%           | 476.627           |
| 2.01    |                                                                                             |            |                | VINYLTRIMETHOXYSILANE                              | KGS | 0.00156                      | 4.680                             | 5%           | 4.914             |
| 2.01    |                                                                                             |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS | 0.00156                      | 4.680                             | 5%           | 4.914             |
| 2.01    |                                                                                             |            |                | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) | KGS | 0.19465                      | 583.949                           | 5%           | 613.146           |
| 2.01    |                                                                                             |            |                | ANTIOXIDANT                                        | KGS | 0.00562                      | 16.845                            | 5%           | 17.688            |
| 2.01    |                                                                                             |            |                | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              | KGS | 0.04055                      | 121.656                           | 5%           | 127.739           |
| 2.01    |                                                                                             |            |                | ETHYLENE VINYL ACETATE (ELVAX 265)                 | KGS | 0.05677                      | 170.318                           | 5%           | 178.834           |
| 2.01    |                                                                                             |            |                | ETYYLENE ACRYLIC ESTER CO POLYMER                  | KGS | 0.03650                      | 109.490                           | 5%           | 114.965           |
| 2.01    |                                                                                             |            |                | GRAFTED COPOLYMER                                  | KGS | 0.02028                      | 60.828                            | 5%           | 63.869            |
| 2.01    |                                                                                             |            |                | POLYOLEFIN ELASTOMER (ENGAGE 7256)                 | KGS | 0.03244                      | 97.325                            | 5%           | 102.191           |
| 2.01    |                                                                                             |            |                | ALUMINIUM INGOT                                    | KGS | 0.35494                      | 1064.820                          | 1%           | 1075.468          |
| 2.01    |                                                                                             |            |                | WOODEN CABLE DRUM                                  | NO. |                              |                                   |              | 3.000             |
| 2.01    |                                                                                             |            |                | INDIGENOUS ITEM                                    |     |                              | 71.478                            |              |                   |
| 2.01    |                                                                                             |            |                |                                                    |     |                              | 12780.000                         |              |                   |
| 2.02    | 1 Core X 400 Sq.MM                                                                          | 4000       | 17.040         | COPPER WIRE ROD (8MM)                              | KGS | 3.34000                      | 13360.000                         | 1%           | 13493.600         |
| 2.02    |                                                                                             |            |                | LDPE (DFDA-1216 NT)                                | KGS | 0.15131                      | 605.241                           | 5%           | 635.503           |
| 2.02    |                                                                                             |            |                | VINYLTRIMETHOXYSILANE                              | KGS | 0.00156                      | 6.240                             | 5%           | 6.552             |
| 2.02    |                                                                                             |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS | 0.00156                      | 6.240                             | 5%           | 6.552             |
| 2.02    |                                                                                             |            |                | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) | KGS | 0.19465                      | 778.598                           | 5%           | 817.528           |
| 2.02    |                                                                                             |            |                | ANTIOXIDANT                                        | KGS | 0.00562                      | 22.460                            | 5%           | 23.583            |

For Polycab India Ltd.

*[Signature]*

Authorised Signatory

①

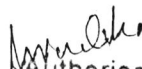
| Sr. No. | Size & type Of Cables | Qty (MTRS) | Cable wt (MTs) | Name of the Raw Material                           | UOM | Consumption of RM (Kg/ Mtr.) | Consumption of RM (without wast.) | Wastage in % | RM for Total P.O. |
|---------|-----------------------|------------|----------------|----------------------------------------------------|-----|------------------------------|-----------------------------------|--------------|-------------------|
| 2.02    |                       |            |                | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              | KGS | 0.04055                      | 162.208                           | 5%           | 170.318           |
| 2.02    |                       |            |                | ETHYLENE VINYL ACETATE (ELVAX 265)                 | KGS | 0.05677                      | 227.091                           | 5%           | 238.446           |
| 2.02    |                       |            |                | ETYYLENE ACRYLIC ESTER CO POLYMER                  | KGS | 0.03650                      | 145.987                           | 5%           | 153.287           |
| 2.02    |                       |            |                | GRAFTED COPOLYMER                                  | KGS | 0.02028                      | 81.104                            | 5%           | 85.159            |
| 2.02    |                       |            |                | POLYOLEFIN ELASTOMER (ENGAGE 7256)                 | KGS | 0.03244                      | 129.766                           | 5%           | 136.255           |
| 2.02    |                       |            |                | ALUMINIUM INGOT                                    | KGS | 0.35494                      | 1419.760                          | 1%           | 1433.958          |
| 2.02    |                       |            |                | WOODEN CABLE DRUM                                  | NO. |                              |                                   |              | 4.000             |
| 2.02    |                       |            |                | INDIGENOUS ITEM                                    |     |                              | 95.304                            |              |                   |
| 2.02    |                       |            |                |                                                    |     |                              | 17040.000                         |              |                   |
|         |                       |            |                |                                                    |     |                              |                                   |              |                   |
| 2.03    | 1 Core X 300 Sq.MM    | 3000       | 9.900          | COPPER WIRE ROD (8MM)                              | KGS | 2.61200                      | 7836.000                          | 1%           | 7914.360          |
| 2.03    |                       |            |                | LDPE (DFDA-1216 NT)                                | KGS | 0.11758                      | 352.750                           | 5%           | 370.388           |
| 2.03    |                       |            |                | VINYLTRIMETHOXYSILANE                              | KGS | 0.00121                      | 3.637                             | 5%           | 3.818             |
| 2.03    |                       |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS | 0.00121                      | 3.637                             | 5%           | 3.818             |
| 2.03    |                       |            |                | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) | KGS | 0.15189                      | 455.659                           | 5%           | 478.442           |
| 2.03    |                       |            |                | ANTIOXIDANT                                        | KGS | 0.00438                      | 13.130                            | 5%           | 13.786            |
| 2.03    |                       |            |                | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              | KGS | 0.03164                      | 94.929                            | 5%           | 99.675            |
| 2.03    |                       |            |                | ETHYLENE VINYL ACETATE (ELVAX 265)                 | KGS | 0.04430                      | 132.901                           | 5%           | 139.546           |
| 2.03    |                       |            |                | ETYYLENE ACRYLIC ESTER CO POLYMER                  | KGS | 0.02848                      | 85.436                            | 5%           | 89.708            |
| 2.03    |                       |            |                | GRAFTED COPOLYMER                                  | KGS | 0.01582                      | 47.465                            | 5%           | 49.838            |
| 2.03    |                       |            |                | POLYOLEFIN ELASTOMER (ENGAGE 7256)                 | KGS | 0.02531                      | 75.943                            | 5%           | 79.740            |
| 2.03    |                       |            |                | ALUMINIUM INGOT                                    | KGS | 0.24379                      | 731.370                           | 1%           | 738.684           |
| 2.03    |                       |            |                | WOODEN CABLE DRUM                                  | NO. |                              |                                   |              | 2.000             |
| 2.03    |                       |            |                | INDIGENOUS ITEM                                    |     |                              | 67.144                            |              |                   |
| 2.03    |                       |            |                |                                                    |     |                              | 9900.000                          |              |                   |
|         |                       |            |                |                                                    |     |                              |                                   |              |                   |
| 2.04    | 1 Core X 95 Sq.MM     | 7500       | 8.400          | COPPER WIRE ROD (8MM)                              | KGS | 0.81300                      | 6097.500                          | 1%           | 6158.475          |
| 2.04    |                       |            |                | LDPE (DFDA-1216 NT)                                | KGS | 0.04020                      | 301.476                           | 5%           | 316.550           |
| 2.04    |                       |            |                | VINYLTRIMETHOXYSILANE                              | KGS | 0.00041                      | 3.108                             | 5%           | 3.263             |
| 2.04    |                       |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS | 0.00041                      | 3.108                             | 5%           | 3.263             |
| 2.04    |                       |            |                | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) | KGS | 0.07399                      | 554.940                           | 5%           | 582.687           |
| 2.04    |                       |            |                | ANTIOXIDANT                                        | KGS | 0.00196                      | 14.669                            | 5%           | 15.403            |
| 2.04    |                       |            |                | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              | KGS | 0.01542                      | 115.613                           | 5%           | 121.393           |

*Amu*

②

| Sr. No. | Size & type Of Cables                                                                      | Qty (MTRS) | Cable wt (MTs) | Name of the Raw Material           | UOM | Consumption of RM (Kg/ Mtr.) | Consumption of RM (without wast.) | Wastage in % | RM for Total P.O. |
|---------|--------------------------------------------------------------------------------------------|------------|----------------|------------------------------------|-----|------------------------------|-----------------------------------|--------------|-------------------|
| 2.04    |                                                                                            |            |                | ETHYLENE VINYL ACETATE (ELVAX 265) | KGS | 0.02158                      | 161.858                           | 5%           | 169.950           |
| 2.04    |                                                                                            |            |                | ETYYLENE ACRYLIC ESTER CO POLYMER  | KGS | 0.01387                      | 104.051                           | 5%           | 109.254           |
| 2.04    |                                                                                            |            |                | GRAFTED COPOLYMER                  | KGS | 0.00771                      | 57.806                            | 5%           | 60.697            |
| 2.04    |                                                                                            |            |                | POLYOLEFIN ELASTOMER (ENGAGE 7256) | KGS | 0.01233                      | 92.490                            | 5%           | 97.115            |
| 2.04    |                                                                                            |            |                | ALUMINIUM INGOT                    | KGS | 0.11160                      | 837.000                           | 1%           | 845.370           |
| 2.04    |                                                                                            |            |                | WOODEN CABLE DRUM                  | NO. |                              |                                   |              | 5.000             |
| 2.04    |                                                                                            |            |                | INDIGENOUS ITEM                    |     |                              | 56.381                            |              |                   |
| 2.04    |                                                                                            |            |                |                                    |     |                              | 8400.000                          |              |                   |
| 3       | <b>Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.</b> |            |                |                                    |     |                              |                                   |              |                   |
| 3.01    | 1 Core X 185 Sq.MM                                                                         | 9000       | 19.080         | COPPER WIRE ROD (8MM)              | KGS | 1.58400                      | 14256.000                         | 1%           | 14398.560         |
| 3.01    |                                                                                            |            |                | LDPE (DFDA-1216 NT)                | KGS | 0.08374                      | 753.661                           | 5%           | 791.344           |
| 3.01    |                                                                                            |            |                | ANTIOXIDANT                        | KGS | 0.00086                      | 7.770                             | 5%           | 8.158             |
| 3.01    |                                                                                            |            |                | VINYLTRIMETHOXYSILANE              | KGS | 0.00086                      | 7.770                             | 5%           | 8.158             |
| 3.01    |                                                                                            |            |                | TERT BUTYL CUMYL PEROXIDE          | KGS | 0.00086                      | 7.770                             | 5%           | 8.158             |
| 3.01    |                                                                                            |            |                | PVC RESIN (SUSPENSION GRADE)       | KGS | 0.15200                      | 1368.036                          | 5%           | 1436.438          |
| 3.01    |                                                                                            |            |                | PVC PLASTICIZER-TOTM               | KGS | 0.07600                      | 684.018                           | 5%           | 718.219           |
| 3.01    |                                                                                            |            |                | ALUMINIUM INGOT                    | KGS | 0.19946                      | 1795.140                          | 1%           | 1813.091          |
| 3.01    |                                                                                            |            |                | WOODEN CABLE DRUM                  | NO. |                              |                                   |              | 6.000             |
| 3.01    |                                                                                            |            |                | INDIGENOUS ITEM                    |     |                              | 199.836                           |              |                   |
| 3.01    |                                                                                            |            |                |                                    |     |                              | 19080.000                         |              |                   |
| 3.02    | 1 Core X 400 Sq.MM                                                                         | 2000       | 8.520          | COPPER WIRE ROD (8MM)              | KGS | 3.34000                      | 6680.000                          | 1%           | 6746.800          |
| 3.02    |                                                                                            |            |                | LDPE (DFDA-1216 NT)                | KGS | 0.15131                      | 302.621                           | 5%           | 317.752           |
| 3.02    |                                                                                            |            |                | ANTIOXIDANT                        | KGS | 0.00156                      | 3.120                             | 5%           | 3.276             |
| 3.02    |                                                                                            |            |                | VINYLTRIMETHOXYSILANE              | KGS | 0.00156                      | 3.120                             | 5%           | 3.276             |
| 3.02    |                                                                                            |            |                | TERT BUTYL CUMYL PEROXIDE          | KGS | 0.00156                      | 3.120                             | 5%           | 3.276             |
| 3.02    |                                                                                            |            |                | PVC RESIN (SUSPENSION GRADE)       | KGS | 0.24308                      | 486.156                           | 5%           | 510.464           |
| 3.02    |                                                                                            |            |                | PVC PLASTICIZER-TOTM               | KGS | 0.12154                      | 243.078                           | 5%           | 255.232           |
| 3.02    |                                                                                            |            |                | ALUMINIUM INGOT                    | KGS | 0.35494                      | 709.880                           | 1%           | 716.979           |
| 3.02    |                                                                                            |            |                | WOODEN CABLE DRUM                  | NO. |                              |                                   |              | 2.000             |
| 3.02    |                                                                                            |            |                | INDIGENOUS ITEM                    |     |                              | 88.906                            |              |                   |
| 3.02    |                                                                                            |            |                |                                    |     |                              | 8520.000                          |              |                   |
| 3.03    | 1 Core X 400 Sq.MM                                                                         | 3000       | 12.780         | COPPER WIRE ROD (8MM)              | KGS | 3.34000                      | 10020.000                         | 1%           | 10120.200         |

For Polycab India Ltd.

  
Authorized Signatory

②

③

| Sr. No. | Size & type Of Cables                                                             | Qty (MTRS) | Cable wt (MTs) | Name of the Raw Material     | UOM | Consumption of RM (Kg/ Mtr.) | Consumption of RM (without wast.) | Wastage in % | RM for Total P.O. |
|---------|-----------------------------------------------------------------------------------|------------|----------------|------------------------------|-----|------------------------------|-----------------------------------|--------------|-------------------|
| 3.03    |                                                                                   |            |                | LDPE (DFDA-1216 NT)          | KGS | 0.15131                      | 453.931                           | 5%           | 476.627           |
| 3.03    |                                                                                   |            |                | ANTIOXIDANT                  | KGS | 0.00156                      | 4.680                             | 5%           | 4.914             |
| 3.03    |                                                                                   |            |                | VINYLTRIMETHOXYSILANE        | KGS | 0.00156                      | 4.680                             | 5%           | 4.914             |
| 3.03    |                                                                                   |            |                | TERT BUTYL CUMYL PEROXIDE    | KGS | 0.00156                      | 4.680                             | 5%           | 4.914             |
| 3.03    |                                                                                   |            |                | PVC RESIN (SUSPENSION GRADE) | KGS | 0.24308                      | 729.234                           | 5%           | 765.696           |
| 3.03    |                                                                                   |            |                | PVC PLASTICIZER-TOTM         | KGS | 0.12154                      | 364.617                           | 5%           | 382.848           |
| 3.03    |                                                                                   |            |                | ALUMINIUM INGOT              | KGS | 0.35494                      | 1064.820                          | 1%           | 1075.468          |
| 3.03    |                                                                                   |            |                | WOODEN CABLE DRUM            | NO. |                              |                                   |              | 3.000             |
| 3.03    |                                                                                   |            |                | INDIGENOUS ITEM              |     |                              | 133.359                           |              |                   |
| 3.03    |                                                                                   |            |                |                              |     |                              | 12780.000                         |              |                   |
|         |                                                                                   |            |                |                              |     |                              |                                   |              |                   |
| 4       | <b>Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.</b> |            |                |                              |     |                              |                                   |              |                   |
| 4.01    | 3 Core X 10 Sq.MM                                                                 | 22005      | 19.144         | COPPER WIRE ROD (8MM)        | KGS | 0.26591                      | 5851.350                          | 1%           | 5909.863          |
| 4.01    |                                                                                   |            |                | LDPE (DFDA-1216 NT)          | KGS | 0.03041                      | 669.161                           | 5%           | 702.619           |
| 4.01    |                                                                                   |            |                | ANTIOXIDANT                  | KGS | 0.00031                      | 6.899                             | 5%           | 7.243             |
| 4.01    |                                                                                   |            |                | VINYLTRIMETHOXYSILANE        | KGS | 0.00031                      | 6.899                             | 5%           | 7.243             |
| 4.01    |                                                                                   |            |                | TERT BUTYL CUMYL PEROXIDE    | KGS | 0.00031                      | 6.899                             | 5%           | 7.243             |
| 4.01    |                                                                                   |            |                | PVC RESIN (SUSPENSION GRADE) | KGS | 0.15131                      | 3329.665                          | 5%           | 3496.148          |
| 4.01    |                                                                                   |            |                | PVC PLASTICIZER-TOTM         | KGS | 0.07566                      | 1664.832                          | 5%           | 1748.074          |
| 4.01    |                                                                                   |            |                | GALVANISED STEEL WIRE        | KGS | 0.32196                      | 7084.730                          | 2%           | 7226.424          |
| 4.01    |                                                                                   |            |                | WOODEN CABLE DRUM            | NO. |                              |                                   |              | 22.000            |
| 4.01    |                                                                                   |            |                | INDIGENOUS ITEM              |     |                              | 523.917                           |              |                   |
| 4.01    |                                                                                   |            |                |                              |     |                              | 19144.350                         |              |                   |
|         |                                                                                   |            |                |                              |     |                              |                                   |              |                   |
| 4.02    | 3 Core X 10 Sq.MM                                                                 | 47681      | 41.482         | COPPER WIRE ROD (8MM)        | KGS | 0.26591                      | 12678.855                         | 1%           | 12805.643         |
| 4.02    |                                                                                   |            |                | LDPE (DFDA-1216 NT)          | KGS | 0.03041                      | 1449.955                          | 5%           | 1522.453          |
| 4.02    |                                                                                   |            |                | ANTIOXIDANT                  | KGS | 0.00031                      | 14.948                            | 5%           | 15.695            |
| 4.02    |                                                                                   |            |                | VINYLTRIMETHOXYSILANE        | KGS | 0.00031                      | 14.948                            | 5%           | 15.695            |
| 4.02    |                                                                                   |            |                | TERT BUTYL CUMYL PEROXIDE    | KGS | 0.00031                      | 14.948                            | 5%           | 15.695            |
| 4.02    |                                                                                   |            |                | PVC RESIN (SUSPENSION GRADE) | KGS | 0.15131                      | 7214.803                          | 5%           | 7575.543          |
| 4.02    |                                                                                   |            |                | PVC PLASTICIZER-TOTM         | KGS | 0.07566                      | 3607.401                          | 5%           | 3787.771          |
| 4.02    |                                                                                   |            |                | GALVANISED STEEL WIRE        | KGS | 0.32196                      | 15351.375                         | 2%           | 15658.402         |
| 4.02    |                                                                                   |            |                | WOODEN CABLE DRUM            | NO. |                              |                                   |              | 48.000            |
| 4.02    |                                                                                   |            |                | INDIGENOUS ITEM              |     |                              | 1135.237                          |              |                   |
| 4.02    |                                                                                   |            |                |                              |     |                              | 41482.470                         |              |                   |

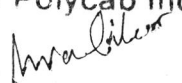
*Maalika*

④



| Sr. No. | Size & type Of Cables | Qty (MTRS) | Cable wt (MTs) | Name of the Raw Material                           | UOM | Consumption of RM (Kg/ Mtr.) | Consumption of RM (without wast.) | Wastage in % | RM for Total P.O. |
|---------|-----------------------|------------|----------------|----------------------------------------------------|-----|------------------------------|-----------------------------------|--------------|-------------------|
| 4.03    | 3 Core X 10 Sq.MM     | 45314      | 39.423         | COPPER WIRE ROD (8MM)                              | KGS | 0.26591                      | 12049.446                         | 1%           | 12169.940         |
| 4.03    |                       |            |                | LDPE (DFDA-1216 NT)                                | KGS | 0.03041                      | 1377.976                          | 5%           | 1446.875          |
| 4.03    |                       |            |                | ANTIOXIDANT                                        | KGS | 0.00031                      | 14.206                            | 5%           | 14.916            |
| 4.03    |                       |            |                | VINYLTRIMETHOXYSILANE                              | KGS | 0.00031                      | 14.206                            | 5%           | 14.916            |
| 4.03    |                       |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS | 0.00031                      | 14.206                            | 5%           | 14.916            |
| 4.03    |                       |            |                | PVC RESIN (SUSPENSION GRADE)                       | KGS | 0.15131                      | 6856.643                          | 5%           | 7199.475          |
| 4.03    |                       |            |                | PVC PLASTICIZER-TOTM                               | KGS | 0.07566                      | 3428.321                          | 5%           | 3599.737          |
| 4.03    |                       |            |                | GALVANISED STEEL WIRE                              | KGS | 0.32196                      | 14589.295                         | 2%           | 14881.081         |
| 4.03    |                       |            |                | WOODEN CABLE DRUM                                  | NO. |                              |                                   |              | 46.000            |
| 4.03    |                       |            |                | INDIGENOUS ITEM                                    |     |                              | 1078.881                          |              |                   |
| 4.03    |                       |            |                |                                                    |     |                              | 39423.180                         |              |                   |
|         |                       |            |                |                                                    |     |                              |                                   |              |                   |
|         |                       |            |                |                                                    |     |                              |                                   |              |                   |
|         |                       |            |                | IMPORT ITEM                                        |     |                              |                                   |              |                   |
|         |                       |            |                | COPPER WIRE ROD (8MM)                              | KGS |                              |                                   |              | 118865.540        |
|         |                       |            |                | ALUMINIUM INGOT                                    | KGS |                              |                                   |              | 7699.018          |
|         |                       |            |                | LDPE (DFDA-1216 NT)                                | KGS |                              |                                   |              | 7056.738          |
|         |                       |            |                | PVC RESIN (SUSPENSION GRADE)                       | KGS |                              |                                   |              | 20983.757         |
|         |                       |            |                | PVC PLASTICIZER-TOTM                               | KGS |                              |                                   |              | 10491.882         |
|         |                       |            |                | GALVANISED STEEL WIRE                              | KGS |                              |                                   |              | 37765.900         |
|         |                       |            |                | VINYLTRIMETHOXYSILANE                              | KGS |                              |                                   |              | 72.750            |
|         |                       |            |                | TERT BUTYL CUMYL PEROXIDE                          | KGS |                              |                                   |              | 72.750            |
|         |                       |            |                | ALUMINIUM TRIHYDRATE FIRE RETARDANT (ATH OL104LEO) | KGS |                              |                                   |              | 2491.804          |
|         |                       |            |                | ANTIOXIDANT                                        | KGS |                              |                                   |              | 124.663           |
|         |                       |            |                | MAGNESIUM HYDROXIDE (ECOPIREN 3.5 NP)              | KGS |                              |                                   |              | 519.126           |
|         |                       |            |                | ETHYLENE VINYL ACETATE (ELVAX 265)                 | KGS |                              |                                   |              | 726.776           |
|         |                       |            |                | ETYYLENE ACRYLIC ESTER CO POLYMER                  | KGS |                              |                                   |              | 467.213           |
|         |                       |            |                | GRAFTED COPOLYMER                                  | KGS |                              |                                   |              | 259.563           |
|         |                       |            |                | POLYOLEFIN ELASTOMER (ENGAGE 7256)                 | KGS |                              |                                   |              | 415.301           |
|         |                       |            |                | HDPE                                               | KGS |                              |                                   |              | 16599.940         |
|         |                       |            |                | WOODEN CABLE DRUM                                  | NO. |                              |                                   |              | 141               |

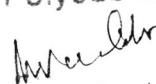
For Polycab India Ltd.

  
Authorised Signatory

EXPORT ITEM LIST ( ADVANCE AUTHORISATION NO. 0310824442 DT. 15.10.2018 )

| Sr. No. | Size & type Of Cables                                                                | Qty (MTRS) | Cable wt (MTs) |
|---------|--------------------------------------------------------------------------------------|------------|----------------|
| 1       | Copper Conductor HDPE Insulated Twin Twisted Unarmoured Cables Below 1000 V.         |            |                |
| 1.01    | 2 Core X 0.8 Sq.MM                                                                   | 2016000    | 34.675         |
| 2       | Copper Conductor XLPE Insulated ZHFR Sheathed Al. Wire Armoured Cables Below 1000 V. |            |                |
| 2.01    | 1 Core X 400 Sq.MM                                                                   | 3000       | 12.780         |
| 2.02    | 1 Core X 400 Sq.MM                                                                   | 4000       | 17.040         |
| 2.03    | 1 Core X 300 Sq.MM                                                                   | 3000       | 9.900          |
| 2.04    | 1 Core X 95 Sq.MM                                                                    | 7500       | 8.400          |
| 3       | Copper Conductor XLPE Insulated PVC Sheathed Al. Wire Armoured Cables Below 1000 V.  |            |                |
| 3.01    | 1 Core X 185 Sq.MM                                                                   | 9000       | 19.080         |
| 3.02    | 1 Core X 400 Sq.MM                                                                   | 2000       | 8.520          |
| 3.03    | 1 Core X 400 Sq.MM                                                                   | 3000       | 12.780         |
| 4       | Copper Conductor XLPE Insulated PVC Sheathed Armoured Cables Below 1000 V.           |            |                |
| 4.01    | 3 Core X 10 Sq.MM                                                                    | 22005      | 19.144         |
| 4.02    | 3 Core X 10 Sq.MM                                                                    | 47681      | 41.482         |
| 4.03    | 3 Core X 10 Sq.MM                                                                    | 45314      | 39.423         |

For Polycab India Ltd.

  
Authorised Signatory

76  
7/8/19

AA NO: 3410044590

Reply dt. 31.05.19

On the basis of study group report proposal is recommended as follows -

EP - Add"Coating thickness (i)Epoxy Power-250micron  
(ii) Adhesive - 200 micron (iii) Polyethylene-3.05mm  
and Surface area to be coated-487102.448 Sq. Mtr. each

Import 1 & 2- 60526 MT each

3-AF

4-Relevant Epoxy Powder- 416472 kg.

5- Relevant Adhesive-221145 kg.

6- 3586161 kg.

7- upto 5% of FOB value of export

Grade of steel to match in import & export

  
05.08.19

DES fi

83

07.08.2019

7/8/19

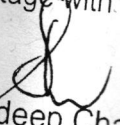
भारत सरकार  
वाणिज्य और उद्योग मंत्रालय  
उद्योग संवर्धन और आंतरिक व्यापार विभाग  
Government of India  
Ministry of Commerce & Industry  
Department for promotion of Industry & Internal Trade  
(TS Section)  
\*\*\*\*\*

Subject:- M/s Sterlite Power Transmission Ltd. AA No.0310824806 dt. 30/10/2018.  
Reference: -DGFT U.O.No.01/81/050/510/AM-19/DES-2/941 dated; 26/03/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of each export items may be specified.
2. Import item at SI.No.1 may be of relevant grade and thickness, import items at SI.No. 2 and 4 may be of relevant grade and diameter and import item at SI.No. 3 may be of relevant grade and specification.
3. Quantity of import item at SI No.1 may be allowed in the form of aluminium sheet with 2% wastage with accountability clauses.
4. Quantity of import item at SI No.2 and 3 may be allowed with wastage in as per SION C-7.
5. Quantity of import item at SI No.4 may be allowed with up to 1% wastage with accountability clauses.

To,  
Shri Amit Kumar, AD(DGFT)  
U.O. No. P-47011/432/2018-TSW, dt 05/08/2019

  
Sundeep Chauhan  
(Development Officer)

93  
7/8/19

AA No: 0310825307

Reply dt. 24.06.19 & 29.07.19

EP- Size & qty. given in reply letter may be included.

Import - 1 & 2- 1.01 kg./kg. content

3- 1.05 kg./kg. content

4- 1.05 kg./kg. content. Add "containing EVA & carbon black"

5 & 6 - 1.05 kg./kg. content

7- 1.01 kg./kg. content

8- 1.02 kg/ kg. content

9 to 17 - 1.05 kg./kg. content

18- As per packing policy

*Atul*  
26.8.19

DES D

114  
07.08.2019

AA No: 0510409.551

Reply dt. 13.05.19

EP -Add "Coating thickness (i) Epoxy 235 micron (ii) Adhesive 240 micron

(iii) HDPE 3596 micron & coating area 80688.766 sq.mtr." & wt.8838.59 MT

Import 1- Description & qty. as per Sl. No. 1 of SION C 593

2- Welding Wire - AF

3 to 6 - Upto 5% of fob value

7 - Relevant epoxy powder - AF

8- Relevant adhesive - AF

9- HDPE - AF

Grade & thickness of steel to match in import & export

Atgnl  
07.08.19

DEL II





# HVR SOLAR PVT LTD

MANUFACTURER OF: SOLAR PANEL & EQUIPMENT

AA No.: 0510410028

134  
7/8/19

## CELL DATA SHEET

| Product Characteristics               |                   |
|---------------------------------------|-------------------|
| Cell Technology                       | Polycrystalline   |
| Dimensions                            | 156.75×156.75 mm  |
| Diagonal                              | 220±0.2 mm        |
| Cell Thickness                        | 200 ± 20 µm       |
| Front Surface (-)                     |                   |
| No. of Busbars                        | 5                 |
| Busbar Width                          | 0.9 mm            |
| Busbar Material                       | Silver            |
| Anti Reflection Coating               | Silicon nitride   |
| Back Surface (+)                      |                   |
| No. of Soldering Pads                 | 5                 |
| Soldering Pad Width                   | 1.3 mm            |
| Soldering Pad Material                | Silver, Aluminium |
| Back Surface Field (BSF)              | Aluminium         |
| Electrical Data at STC                |                   |
| Maximum Power (Pmax)                  | 4.482W            |
| Voltage at Maximum Power Point (Vmpp) | 0.534V            |
| Current at Maximum Power Point (Impp) | 8.392A            |
| Open Circuit Voltage (Voc)            | 0.63V             |
| Short Circuit Current (Isc)           | 8.898A            |
| Cell Efficiency                       | 18.2-18.4%        |
| Fill Factor (FF)                      | 80.40%            |

For HVR SOLAR PVT. LTD.

*Rishabh*  
Director

### REGD. OFFICE

C-9,  
Pushpanjali Enclave,  
Pitampura,  
Delhi-110034

### CORP. OFFICE

Unit No. 1107,  
Aggarwal Corporate Heights,  
Netaji Subhash Place, New Delhi-110034  
Ph.: 01142475535/28/41

### FACTORY

Plot No. 35, Phase-1,  
Industrial Estate Barhi,  
HSIIDC, District Sonapat,  
Haryana-131101, Ph.: 0130-2474535

## ITEM WISE CELL CONSUMPTION SHEET

### SOLAR MODULE 12V/40W

| S. No. | Required indigenous item |                                               |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|-----------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                     | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYSTALLINE TYPE | 85414011      | 9.18                          | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

### SOLAR MODULE 12V/50W

| S. No. | Required indigenous item |                                               |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|-----------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                     | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYSTALLINE TYPE | 85414011      | 12.24                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

### SOLAR MODULE 12V/60W

| S. No. | Required indigenous item |                                               |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|-----------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                     | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYSTALLINE TYPE | 85414011      | 14.28                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

### SOLAR MODULE 12V/80W

| S. No. | Required indigenous item |                                               |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|-----------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                     | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYSTALLINE TYPE | 85414011      | 18.36                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

### SOLAR MODULE 12V/105W

| S. No. | Required indigenous item |                                               |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|-----------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                     | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYSTALLINE TYPE | 85414011      | 24.48                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

### SOLAR MODULE 12V/125W

| S. No. | Required indigenous item |                           |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|---------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |

For HVR SOLAR PVT. LTD.

*Rishabh*

Director

(2)

|   |            |                                                |          |       |    |              |       |     |     |     |
|---|------------|------------------------------------------------|----------|-------|----|--------------|-------|-----|-----|-----|
| 1 | SOLAR CELL | SOLAR PHOTOVOLT AIC CELL-POLYCRYST ALLINE TYPE | 85414011 | 28.56 | PC | RAW MATERIAL | 0.00% | NIL | NIL | NIL |
|---|------------|------------------------------------------------|----------|-------|----|--------------|-------|-----|-----|-----|

**SOLAR MODULE 12V/155W**

| S. No. | Required indigenous item |                                                |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|------------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                      | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYST ALLINE TYPE | 85414011      | 36.72                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

**SOLAR MODULE 12V/210W**

| S. No. | Required indigenous item |                                                |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|------------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                      | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYST ALLINE TYPE | 85414011      | 48.96                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

**SOLAR MODULE 24V/260W**

| S. No. | Required indigenous item |                                                |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|------------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                      | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYST ALLINE TYPE | 85414011      | 61.2                          | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

**SOLAR MODULE 24V/310W**

| S. No. | Required indigenous item |                                                |               | Quantity required per unit of | Unit of Measurement | Purpose of requirement * | Wastage claimed (%age) on net content basis. | Recoverable wastage/by |          |       |
|--------|--------------------------|------------------------------------------------|---------------|-------------------------------|---------------------|--------------------------|----------------------------------------------|------------------------|----------|-------|
|        | Description              | Technical Characteristics                      | ITC (HS) Code |                               |                     |                          |                                              | Name                   | Quantity | value |
| 1      | SOLAR CELL               | SOLAR PHOTOVOLT AIC CELL-POLYCRYST ALLINE TYPE | 85414011      | 73.44                         | PC                  | RAW MATERIAL             | 0.00%                                        | NIL                    | NIL      | NIL   |

For HVR SOLAR PVT. LTD.

*Rishabh*  
Director

①

1  
7/8/19

Subject: Fwd: AA No. 0510305231 dated 14.10.2011 of BHEL.

Date: 04/04/19 03:44 PM

To: Chandrakanth Reddy Mallu &lt;nc2.dgft@nic.in&gt;

From: RUCHIKA SINGH &lt;ruchika.singh@gov.in&gt;

Ministry of Heavy Industries &amp; Public Enterprises

Department of Heavy Industry

HEI Division

**OFFICE MEMORANDUM****Subject: DGFT ID No.: 01/81/50/00020/AM-13/DES-2/136 Dated 07.01.2019****AA No. 0510305231 dated 14.10.2011 of BHEL.**

Based on the justification and test report provided by the DES-II, following is recommended subject to eligibility as per import Policy.

S.NO .as per AA

Item No1 and 3 - As per GN-4 with accountability .

Item 2- Deleted as not covered under Import Policy .

Item 4- Spares -as per Import policy for spares.

DES-II may take a view.

(K.K. Tiwari)

Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, DES-2/BHEL/PEM-1-2019-HEI dated .03.2019

Subject: AA No. 0510305232 BHEL

To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/04/19 03:46 PM

From: RUCHIKA SINGH <ruchika.singh@gov.in>

**Ministry of Heavy Industries & public Enterprises**  
Department of Heavy industry  
HEI Division

Subject – AA No. 0510305232 BHEL,

Based on the justification and test report provided by the DES-II, following is recommended subject to eligibility as per Import Policy  
Input(SI No as per AA)-

Item 1 and 3- Net to net with accountability under GN 4 excluding Tools and tackles.

Item 2 - deleted, as not covered in Import Policy

DES-II may take a view.

(K.K. Tiwari)  
Industrial Advisor

Dy. DGFT, DES-I

Deptt. Of HI, UO No. DES-2/BHEL/PEM-1-2019-HEI dated .04.2019

Subject: AA No. 0510257036 BHEL

To: Chandrakanth Reddy Mallu &lt;nc2.dgft@nic.in&gt;

Date: 04/04/19 03:46 PM

From: RUCHIKA SINGH &lt;ruchika.singh@gov.in&gt;

Ministry of Heavy Industries & public Enterprises  
Department of Heavy industry  
HEI Division

**Subject – AA No. 0510257036 BHEL**

Based on the justification and test report provided by the DES-II , following is recommended subject to eligibility as per import Policy

**Input(SI No as per AA)-**

Item 1- Net to net under GN-4 with accountability.

Item 2- deleted as not covered in import policy.

DES-II may take a view.

(K.K. Tiwari)  
Industrial Advisor

Dy. DGFT, DES-I

Deptt. Of HI, UO No. DES-2/BHEL/PEM-1-2019 dated 04.04.2019



Subject: **AA No. 0510255677 of BHEL, New Delhi**  
To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/04/19 03:54 PM  
From: RUCHIKA SINGH <ruchika.singh@gov.in>

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy industry  
HEI Division

Subject – DGFT ID No.: 01/81/50/00020/AM-13/DES-2/136 Dated 07.01.2019  
**AA No. 0510255677 of BHEL, New Delhi**

The above referred AA may be considered on repeat basis to AA No 0510257036.

DES-II may take a view.

(K.K. Tiwari)  
Industrial Advisor

Dy. DGFT, DES-I

DHI, UO No. DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019

5  
7/8/19

5

Page 1 of 1

Subject: AA No. 0510257035 of BHEL  
To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/04/19 03:40 PM  
From: RUCHIKA SINGH <ruchika.singh@gov.in>

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy industry  
HEI Division

Subject – DGFT ID No.: 01/81/50/00020/AM-13/DES-2/136 Dated 07.01.2019  
AA No. 0510257035 of BHEL

The above referred AA may be considered on repeat basis of AA No 0510257036.  
DES-II may take a view.

(K.K. Tiwari)  
Industrial Advisor

Dy. DGFT, DES-I  
DHI, UO No. DES-2/BHEL/PEM-1-2019-HEI dated .04.2019

offline

6  
7/8/19

6

Page 1 of 1

Subject: AA No. 0510317273 of BHEL, New Delhi  
To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/05/19 11:28 AM  
From: RUCHIKA SINGH <ruchika.singh@gov.in>

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy industry  
HEI Division

**Ref: DES-2.: 01/81/50/00020/AM-13/DES-2/136 Dated 07.01.2019**

Sub: AA No. 0510317273 of BHEL, New Delhi

Above mentioned subject AA may be considered on repeat basis to AA No 0510257036.

DES-II may take a view.

(K.K. Tiwari)  
Industrial Advisor

Dy. DGFT, DES-I

DHI, UO No. DES-2/BHEL/PEM-1-2019-HEI dated 05.04.2019

offline

7  
07.08.2019

7

Page 1 of 1 ✓

Subject: AA No 0510237295 dated 27.02.2009 of BHEL.  
To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/05/19 11:39 AM  
From: RUCHIKA SINGH <ruchika.singh@gov.in>

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
HEI Division

OFFICE MEMORANDUM

Ref: DES-II No. 01/81/50/00020/AM-13/DES-2/136 dated 07.01.2019

Subject: AA No 0510237295 dated 27.02.2009 of BHEL.

Based on the justification and test report provided by the DES-II, following is recommended subject to eligibility as per import Policy.

Input(SI as per AA)-

Item 1, 3 to 5 – as per GN4 with accountability

Item 2 – deleted as not covered in Import Policy

Item 6 to 14 – as per Spares policy

DES-II may take a view.

(K.K. Tiwari)  
Industrial Adviser

Dy. DGFT, DES-I

Deptt.of HI, DES-2/BHEL/PEM-1-2019-HEI dated 05.04.2019